

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

(1) S.B. Civil Writ Petition No. 2679/2026
CNR: RJHC020129342026 | URN: CW / 5799U / 2026

Shree Balaji Enterprises, 2A-37, Kalyan Nagar, Sikar Road, Jaipur, Rajasthan-302039 Through Proprietor Rahul Kumar Pareek Son Of Banwari Lal, Aged About 28 Years, Resident Of Sarwari, Sikar, Rajasthan- 332030.

-----Petitioner

Versus

1. Reserve Bank Of India, 18Th Floor, Central Office, Building Shahid Bhagat Singh Road, Mumbai-400001 Through Its Director.
2. Axis Bank Ltd, Trishul, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad. 380006 Through Manager.
3. Axis Bank Ltd., Murlipura Jai RJ, D-27 H, VKI Area, Road No-3, Sikar Road, 302039, Jaipur Through Branch Manager.
4. Deputy Inspector General of Police, Cyber Crime, Police Headquarter, Jaipur (Raj.)

-----Respondents

Connected With

(2) S.B. Civil Writ Petition No. 9498/2025
CNR: RJHC020511502025 | URN: CW / 21563U / 2025

Santosh Kumar Jain S/o Shri Ratan Lal Jain, Aged About 62 Years, R/o Plot No. 1-A, Behind Pinjarapol Goshala, Narayan Vihar Second, Sanganer, Jaipur Rajasthan.

-----Petitioner

Versus

1. State Bank Of India, Head Office Tilak Marg, C- Scheme, Jaipur Rajasthan Through General Manager North
2. Branch Manager State Bank Of India, New Atish Market, Ground Floor, Unique Ace Mansarovar, Jaipur Rajasthan
3. Assistant Manager, Premises and Estate, State Bank Of India, Local Head Office, Tilak Marg, C-Scheme, Jaipur Rajasthan.
4. Branch Manager, Federal Bank Jaipur, Malviya Nagar

(1832) 40-41, Moji Colony, Jauk Guru Road, Malviya Nagar Jaipur Rajasthan

5. Branch Manager, Yes Bank Limited, O-19-A, Ground Floor, Ashok Marg, C-Scheme, Jaipur
6. Superintendent Of Police, State Cyber Crime Cell, Gujarat State Gandhi Nagar, 7Th Floor, Karamyogi Bhawan Sector /10-A Block No. 2, Gandhi Nagar, Gujarat
7. Assistant Inspector General Of Police, O/o The Director General And Inspector General Of Police, Nrupathunga Road, Bengluru, Karnataka
8. Au Small Finance Bank, Branch Shyam Nagar, Jaipur Through Its Branch Manager
9. Inspector Of Police Cyber Crime, MTR Police Commissionerate, Buckinghampeta Vijaywada, Andhrapradesh
10. Deputy Inspector General Of Police, Cyber Crime Police Headquarter Rajasthan Jaipur

-----Respondents

(3) S.B. Civil Writ Petition No. 19060/2025

CNR: RJHC020940762025 | URN: CW / 42753U / 2025

M/s Master Indian Oil, Through Its Proprietor Rakesh Meena S/o Laxmi Narayan Meena, Having Its Registered Office At Khasra No. 1363 To 1365, Village Hukkam, NH-12 Chakshu, Jaipur, Rajasthan- 303901

-----Petitioner

Versus

1. State Of Rajasthan, Through Additional Chief Secretary, Home Department, Government Of Rajasthan, Government Secretariat, Jaipur (Raj.)
2. Director General Of Police, Police Headquarters Lal Kothi, Jaipur (Raj.)
3. Deputy Superintendent Of Police (Cyber Crime), P.S. Cyber Crime Narmada District, Gujrat.
4. The Commissionerate Cyber Crime, Rajpipla District Narmada, Gujrat
5. Bank Of Baroda, Shivapura Branch, Jaipur (Raj.) Through Its Branch Manager.

6. Dakshaben Hiteshbhai Tilala S/o Unknown, Aged About 37 Years, R/o Ektanagar, tal. Garudeshwar, Dist. Narmada Gujrat- 393151
7. Kotak Mahindra Bank Ltd., Through Managing Director Having Its Registered Office At 27 BKC, C 27, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai, Maharashtra - 400051

-----Respondents

(4) S.B. Civil Writ Petition No. 19610/2025

CNR: RJHC021073242025 | URN: CW / 43797U / 2025

Ramgopal Soni Son Of Ramswaroop Soini, R/o Chota Lamba, Ajmer Pin - 305813 (Raj.)

-----Petitioner

Versus

1. The Manager, State Bank Of India, Branch Satpulia, Opp. Shree Hotel, Ajmer Road, Beawar 305901 Transaction Id 690367376755
2. Regional Manager/Nodal Officer 2, Neharu Place, Lalkothi, Tonk Road, Jaipur (Raj.) Pin 302015
3. Investigation Officer, (Acknowledgment/complaint No. 32709250072981) Police Station Arain Ajmer (Raj.) 305813
4. Deputy Inspector General (DIG), Police Headquarter, Police Headquarters Marg, Lal Kothi Scheme, Lalkothi, Jaipur, Rajasthan 302015.

-----Respondents

(5) S.B. Civil Writ Petition No. 20087/2025

CNR: RJHC021102822025 | URN: CW / 44751U / 2025

KGN Goat Farm, Through Its Proprietor Ratan Samariya S/o Sh Puna Ram Khatik Aged About 45 Years R/o Rajiv Colony, Vaisali Nagar Ajmer (Rajasthan) 305001

-----Petitioner

Versus

1. Au Small Finance Bank Limited, Branch Anna Sagar Through Its Branch Manager Link Road - Ajmer
2. Department Of Home, Govt. Of Rajasthan, Through Its Principal Secretary, Secretariat Jaipur, Rajasthan

3. Inspector In Charge, Cyber Crime Cell, Ahmednagar, Maharashtra. 404001
4. SHO Police Station Newasa, Dist-Ahilyanagar, Maharashtra 414603.

-----Respondents

(6) S.B. Civil Writ Petition No. 1466/2026
CNR: RJHC020046972026 | URN: CW / 3207U / 2026

Sanjay Jaiswal S/o Sh. Ganesh Narayan Jaiswal, Aged About 45 Years, R/o Jaiswal Mohlla, Lawan, Dist- Dausa (Raj.).

-----Petitioner

Versus

1. ICICI Bank Ltd., Branch C-Scheme, C99, Shreeji Towers, Subhash Marg, Near Ahimsa Circle, C-Scheme Jaipur (Raj.) Through Branch Manager.
2. DIG, Cyber Crime, Police Headquarter, Rajasthan, Jaipur.
3. SHO, Police Station Sanganer Sadar Tonk Road, Sukhpuria, Shatabdi Nagar, Govardhan Nagar, Jaipur (Raj.)

-----Respondents

(7) S.B. Civil Writ Petition No. 1706/2026
CNR: RJHC020080102026 | URN: CW / 3647U / 2026

Sikarwar Traders, 24, Sunder Nagar, Mangyawas, Mansarovar, Jaipur Through Its Proprietor Gaurav Singh S/o Devendra Singh, Aged About 30 Years, R/o Ganga Mandir Colony, Rupwas, District Bharatpur (Raj.)

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur.
2. Bombay Mercantile Co-Operative Bank Ltd., Through Branch Manager, 4/19, Dhanna Mansion, Subhash Marg, C-Scheme, M.I. Road, Jaipur.

-----Respondents

(8) S.B. Civil Writ Petition No. 2704/2026
CNR: RJHC020129402026 | URN: CW / 5847U / 2026

Sharma Polymer And Trading, Plot No.26, Himmat Singh Residence, Loha Mandi Road, Ganesh Vihar 3Rd, Jaipur,

Rajasthan Through Its Proprietor Rakesh Kumar Pipalwa Son Of Sanwar Mal Pipalwa, Aged About 35 Years, R/o Sarwari, Po Singrawat, District Sikar, Raj. 332030.

-----Petitioner

Versus

1. Reserve Bank Of India, 18Th Floor, Central Office, Building Shahid Bhagat Singh Road, Mumbai-400001 Through Its Director.
2. Axis Bank Ltd, Trishul, Opp. Samartheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad. 380006 Through Manager.
3. Axis Bank Ltd., Murlipura Jai RJ, D-27 H, VKI Area, Road No-3, Sikar Road, 302039, Jaipur Through Branch Manager.
4. Deputy Inspector General of Police, Cyber Crime, Police Headquarter, Jaipur (Raj.)

-----Respondents

(9) S.B. Civil Writ Petition No. 5811/2026
CNR: RJHC020251612026 | URN: CW / 12813U / 2026

Niraj Bhatnagar S/o Mr. Manmohan Bhatnagar, Aged About 27 Years, Resident Of 20 Shri Sai, Jaisinghpura, Khorkeshav Vidhyapeeth, Jaisinghpura, Shekhavatan, Jaipur (Rajasthan).

-----Petitioner

Versus

1. Indusiand Bank, Through Its Branch Manager, Having Its Registered Office At Ground And First Floor, Plot Nos. 43-46, Crafts Palace, Golimar Gardens Scheme, Near Hotel Holiday Inn, Amer Road, Jaipur, 302002
2. Station House Officer, Police Station-Tamil Nadu, CCW SP-1, District -Chennai West, Chennai
3. DIG, Cybercrime, Cyber Crime Police Station, Rajasthan Police Academy Road, Nehru Nagar, Jaipur, Raj. 302016.

-----Respondents

(10) S.B. Civil Writ Petition No. 6373/2026
CNR: RJHC020324982026 | URN: CW / 14124U / 2026

Usman Khan S/o Isho, Resident Of Santhalka Tehsil Kishangarh Bas, District Alwar, Rajasthan

-----Petitioner

Versus

1. Reserve Bank Of India, Rambagh Circle, Jaipur-302004 Through Its Regional Director
2. The Bank Manager, Yes Bank Khasra No. 512, Tijara Road, Kishangarh Bas, Next To Haryali Store, Alwar, Rajasthan 301405
3. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan

-----Respondents

(11) S.B. Civil Writ Petition No. 8642/2026**CNR: RJHC020439602026 | URN: CW / 19085U / 2026**

Mrinal Sharma Son Of Shri Sushil Sharma, Resident Of F1 Ta 20 Jawahar Nagar Near Jain Hospital, Jaipur 302004, Jaipur (Rajasthan).

-----Petitioner

Versus

1. State Of Rajasthan, Through Chief Secretary, Government Of Rajasthan, Jaipur
2. HDFC Bank Ltd, Through Its Chairman, HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013..
3. HDFC Bank Ltd, Through Its Branch Manager, Adarsh Nagar Branch, Plot D9, Saket Colony, Govind Marg, Adarsh Nagar, Jaipur 302004.
4. DIG, Cyber Crime, Police Head Quarters, Jaipur Rajasthan.

-----Respondents

(12) S.B. Civil Writ Petition No. 8815/2026**CNR: RJHC020451862026 | URN: CW / 19484U / 2026**

Ashok Kumar Meena Son Of Pyarelal, Aged About 32 Years, Resident Of Koleriya, Kolida, District Sikar

-----Petitioner

Versus

1. Reserve Bank Of India, Through Its Regional Director Having Its Office At Rambagh Circle Tonk Road, Jaipur.

2. Bank Of Maharashtra, Branch Court Ke Samne, Sikar (Raj.) Through Branch Manager.
3. Station House Officer, Cyber Police Station, Maharashtra Nagpur City.
4. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur (Raj.).

-----Respondents

(13) S.B. Civil Writ Petition No. 10573/2026

CNR: RJHC020526462026 | URN: CW / 23357U / 2026

Sabir S/o Rustam, Aged About 32 Years, R/o Mittha Ka Mohalla, Village And Post Bilaspur, Tehsil Tijara, District Khairthal Tijara, Rajasthan.

-----Petitioner

Versus

1. State Of Rajasthan, Through Director General Of Police Director Jaipur Rajasthan.
2. DIG Cyber Crime, Police Headquarter Jaipur.
3. Bank Of Baroda, Opposite Power House, Through The Bank Manager, Firozpur Road, Tehsil Tijara, District Khairthal-Tijara, Rajasthan

-----Respondents

(14) S.B. Civil Writ Petition No. 10712/2026

CNR: RJHC020566802026 | URN: CW / 23721U / 2026

Ramesh Kumar Saini S/o Puran Mal Saini, Aged About 30 Years, R/o 57 Tirupati Nagar Near Mohan Hospital 6 Dukaan Benad Road Boytawala Jaipur Rajasthan 302012.

-----Petitioner

Versus

1. State Of Rajasthan, Through Director General Of Police, Police Head Quoter Lal Kothi Jaipur Rajasthan.
2. Deputy Inspector General (DIG) Of Police for Cyber Crime, Head Quoter Lal Kothi Jaipur Rajasthan.
3. The State House Officer City South Cen Crime, Karnataka Bangalore.
4. The Superintendent Of Police, Home Department City South Cen Crime Karnataka Bangalore.
5. The Commissionerate Cyber Crime City South Cen Crime,

Karnataka Bangalore.

6. The Branch Manager/nodal Officer Of State Bank Of India,
E-479 Murlipura Scheme Jaipur Rajasthan.

-----Respondents

(15) S.B. Civil Writ Petition No. 11167/2026

CNR: RJHC020604852026 | URN: CW / 24797U / 2026

Jay Verma S/o Rajendra Kumar Verma, Aged About 22 Years,
R/o 801, Chowkri Modi Khana Ka Rasta Lalji Sand Ka Rasta
Ramganj Bazar, Jaipur, Jaipur City, Rajasthan-302003.

-----Petitioner

Versus

1. Union Of India, Through The Secretary, Finance
Department, Secretariat, Delhi.
2. State Of Rajasthan, Through Director General Of Police,
Police Directorate, Jaipur.
3. DIG, Cyber Crime, Police Head Quarters, Jaipur,
Rajasthan.
4. Regional Manager, Indian Overseas Bank, Jaipur,
Rajasthan.
5. The Branch Manager, Indian Overseas Bank, Branch
Chandpole, Dist Jaipur, Rajasthan 302001.
6. Reserve Bank Of India, Through Its Regional Director,
Reserve Bank Of India, 6, Sansad Marg, New Delhi -
110001.

-----Respondents

(16) S.B. Civil Writ Petition No. 11329/2026

CNR: RJHC020556632026 | URN: CW / 25114U / 2026

Ramchandra S/o Keshuram, Aged About 40 Years, Having His
Regd. Bank Account At Bhawani Mandi District Jhalawar,
Rajasthan 326502, R/o House No. 121, Kuntal Kheri Satal Kheri,
Tehsil Bhanpura, District Mandsaur, Madhya Pradesh (458775).

-----Petitioner

Versus

1. Union Of India, Through The Secretary, Finance
Department, Secretariat, Delhi.
2. The Branch Manager, Punjab National Bank, Branch
Bhawani Mandi, District Jhalawar (Rajasthan).

3. Deputy Inspector General Of Police, Through Nodal Office, Rajasthan Police Academy Road, Nehru Nagar, Jaipur (302016)
4. State Of Uttar Pradesh, Through The Investigation Officer, Ps. Thakuranj, Lucknow West Commissionerate, Lucknow, Uttar Pradesh.
5. State Of West Bengal, Through The Investigation Officer, PS. Raiganj, Raiganj Police District, West Bengal.
6. State Of Bihar, Through The Investigation Officer, Ps. Phulwari, Patna, Bihar.
7. State Of Gujarat, Through The Investigation Officer, Ahmedabad City, Gujarat.
8. State Of Tamil Nadu, Through The Investigation Officer, Chennai CCB, Chennai, Tamil Nadu.

-----Respondents

(17) S.B. Civil Writ Petition No. 11368/2026

CNR: RJHC020617012026 | URN: CW / 25226U / 2026

Shishram Son Of Gharsi Ram, Aged About 33 Years, Proprietor Of M/s Choudhary Digital Studio, Resident Of Takhalsar, Post Takhalsar, District Sikar, Rajasthan -331024

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur.
2. D.I.G. Cyber, Police Headquarters, Jaipur, Rajasthan - 302005.
3. Branch Manager, Indian Overseas Bank, Plot No.17, Parihar Shopping Complex, Sikariya Chauraha, Branch Fatehpur, Sikar - 332301, Rajasthan.

-----Respondents

(18) S.B. Civil Writ Petition No. 11506/2026

CNR: RJHC020564432026 | URN: CW / 25481U / 2026

Parul Kumawat D/o Mohan Lal Kumawat, Aged About 24 Years, Bad Ki Dhani, Dayal Nagar, Kachroda, Phulera, Jaipur, Rajasthan - 303338

-----Petitioner

Versus

1. Bank Of Baroda, Through Its Branch Manager, Bank Of Baroda, Bad Ki Dhani, Dayal Nagar, Kachroda, Phulera, Jaipur, Rajasthan 303338
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(19) S.B. Civil Writ Petition No. 11718/2026

CNR: RJHC020642062026 | URN: CW / 25922U / 2026

Dependra Singh Rathor Son Of Shri Gajendra Singh, Aged About 23 Years, Resident Of 45A, Satya Colony, Heerapura, Near Kamla Devi Budhiya School, Ajmer Road, Jaipur

-----Petitioner

Versus

1. The State Of Rajasthan, Through The Additional Chief Secretary, Department Of Home, Government Secretariat, C-Scheme, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime Cell. Police, Rajasthan, Police Headquarter, Lal Kothi, Jaipur
3. The Branch Manager, IDFC First Bank, Branch Address Upper Ground Floor, 74, Shivraj Niketan, Gautam Marg Vaishali Nagar, Jaipur (Raj) -3020021

-----Respondents

(20) S.B. Civil Writ Petition No. 11875/2026

CNR: RJHC020614452026 | URN: CW / 26276U / 2026

Ramkhilari Saini S/o Shri Chauthmal Saini, Aged About 23 Years, R/o Peelori, Dausa, Rajasthan-303106

-----Petitioner

Versus

1. Reserve Bank Of India, Through Its Governor, Head Office, Mumbai, Maharashtra, Pin - 400029
2. State Of Rajasthan, Through Secretary, Department Of Finance, Secretariate, Jaipur (Raj.)
3. DIG (Deputy Inspector Of General) Of Cyber Crime, Police Head Quarter(Phq), Lalkothi, Jaipur Rajasthan-302005

4. The Branch Manager, Jio Payments Bank, Rtgs-Ho Branch (IFSC Jiop0000001), Reliance Corporate Park, Ghansoli, Navi Mumbai, District Thane, Maharashtra, India, Pin - 400701
5. The Nodal Officer, Jio Payments Bank Limited, Rtgs-Ho Branch (IFSC Jiop0000001), Reliance Corporate Park, Ghansoli, Navi Mumbai, District Thane, Maharashtra, India, Pin - 400701

-----Respondents

(21) S.B. Civil Writ Petition No. 12069/2026

CNR: RJHC020625852026 | URN: CW / 26646U / 2026

Rajat Prajapati S/o Rajesh Kumar Prajapati, Aged About 32 Years, R/o A-81, Janak Vatika Second, Mukundpura Road, Bhankrota, Jaipur, Basari, Jaipur Rajasthan - 302026

-----Petitioner

Versus

1. State Of Rajasthan, Through Director General Of Police, Directorate Of Police, Jaipur, Rajasthan.
2. Deputy Inspector General Of Police (Dig), Cybercrime, Police Headquarters (Phq), Jaipur.
3. Axis Bank Ltd., Circle Office B-115, 1St Floor, Shanti Tower, Hawa Sadak, Civil Lines, Jaipur, Rajasthan - 302006.
4. ICICI Bank, Jaipur, Kaveri Path. Sector 6, Heera Path, Madhyam Marg, Mansarovar, Jaipur. Rajasthan-302026.

-----Respondents

(22) S.B. Civil Writ Petition No. 12630/2026

CNR: RJHC020042592026 | URN: CW / 304U / 2026

Umesh Saini S/o Shri Narayan Saini, Aged About 43 Years, R/o 1, Bhawan Vishnu Nagar, Benad Road, Jhotwara, Jaipur (Rajasthan) 302012.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Government Of Rajasthan.
2. My Safar Technology Pvt Ltd., Through Its Director, 24, At Serwa, Po-Barwal-Narwal, Ps-Bagha-Barwal, West



Champaran, Bihar - 845105.

3. Kotak Mahindra Bank Ltd, Through Its Branch Manager, D468, North Avenue, Sikar Road, VKI Area Branch, Jaipur, Rajasthan - 302013.
4. Bandhan Bank, Through Its Branch Manager, First Floor, Bhargavi Complex, Dumwalia Station Road, Near Bus Stand, Dumwalia, Naraipur, Bagaha, Champaran, Bihar - 845105.

-----Respondents

(23) S.B. Civil Writ Petition No. 12644/2026

CNR: RJHC020646522026 | URN: CW / 27738U / 2026

Harsh Haldia S/o Bhanu Haldia, R/o Plot No. Ab-188, Vivekanand Marg, Nirman Nagar, Ajmer Road, Jaipur, Rajasthan - 302019.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur.
2. Kotak Mahindra Bank Ltd., Through Its Branch Manager, E-5, Mamta Tower, Nirman Nagar Dcm, Ajmer Road, Jaipur- 302019, Rajasthan.
3. Deputy Inspector General Of Police, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

-----Respondents

(24) S.B. Civil Writ Petition No. 12849/2026

CNR: RJHC020588852026 | URN: CW / 28082U / 2026

Sakir S/o Ajfal, Aged About 37 Years, R/o 221, Dadauli, Mewat, Haryana-122508.

-----Petitioner

Versus

1. IDBI Bank Ltd, Through Its Branch Manager, Branch-Puhana, Goyal Complex, Near Paima Modh, Main Hodal-Badkali By Pass Road, Punhana, Dist. Mewat, Haryana-122508
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur – 302005

3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(25) S.B. Civil Writ Petition No. 12863/2026

CNR: RJHC020640942026 | URN: CW / 28138U / 2026

Kamlesh Kumar Meena S/o Shri Murari Lal Meena, R/o Hawala Wali Dhani, Rajwas, Shersingh, Rajwas, Dausa District Dausa (Raj.) (Having The Account Number 2402221261782077 At Au Bank Branch Bassi, IFSC Code Aubl0002212 Situated At Khasra No. 1070 And 1071 Khadi Gram Sadan Vikas Samiti, Bassi)

-----Petitioner

Versus

1. Au Bank, Through Regional Nodal Officer, having The Address At Plot No. 1 And 2, Tonk Road, Jai Jawan Colony Jaipur, Rajasthan - 302018
2. Deputy Inspector General Cyber Crime, Jaipur District Jaipur
3. Au Bank, Through Branch Manager Having The Branch Vijaypura Address At Branch Bassi, (Ifsc Code Aubl0002212) Situated At Khasra No. 1070 And 1071 Khadi Gram Sadan Vikas Samiti, Bassi District Jaipur (Raj.) Pin Code - 303301
4. Inspector Of Police, Police Station Kamrej Surat Gujrat Rural Having The Address At Miyagam Road, Jalaram Chowkdi, Kamrej, Surat District Surat, Pin Code -394180

-----Respondents

(26) S.B. Civil Writ Petition No. 12951/2026

CNR: RJHC020680252026 | URN: CW / 28321U / 2026

Laksh Madan Bansal S/o Madan Bansal, Aged About 39 Years, F.no. L1 Plot No. 114, Sky Park, Shyamvihar, Vaishali, Jaipur, Rajasthan-302021.

-----Petitioner

Versus

1. Indusind Bank, Through Its Branch Manager, Indusind Bank Bank, Ground Floor (Front Portion), Shree M.b. Trade Center, Near Railway Phatak, Bhayander East, Thane, Maharashtra-401105

2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005

----Respondents

(27) S.B. Civil Writ Petition No. 13011/2026

CNR: RJHC020676892026 | URN: CW / 28488U / 2026

Manoj Kumar Gurjar S/o Subhash Chandra Gurjar, Aged About 29 Years, Subhash Chand Gurjar, Kuwa Parasala Nohara Kirodi, Jhunjhunu, Rajasthan-333307

----Petitioner

Versus

1. State Bank Of India, Through Its Branch Manager, State Bank Of India, Udaipur Wati, Jhunjhunu, Rajasthan-333307
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005

----Respondents

(28) S.B. Civil Writ Petition No. 13019/2026

CNR: RJHC020676962026 | URN: CW / 28500U / 2026

Mausam Khan S/o Hasan Mohhamad, Aged About 28 Years, Sabler, Pahari, Bharatpur, Rajasthan- 3212304

----Petitioner

Versus

1. Indusind Bank, Through Its Branch Manager, Indusind Bank, Ground Floor Dreams, Near Bijli Ghar Circle, Gaurav Path, Alwar, Rajasthan- 301001
2. State Of Rajasthan, Through Its Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005.

----Respondents

(29) S.B. Civil Writ Petition No. 13021/2026
CNR: RJHC020679252026 | URN: CW / 28501U / 2026

Mudassir S/o Jaikam, Aged About 27 Years, Satpura, Jurhera,
Bharatpur, Rajasthan- 321023

----Petitioner

Versus

1. HDFC Bank, Through Its Branch Manager HDFC Bank Building No. 4 Near Hassanpur Chowk G.t. Road Bye Pass, Hodal, Faridabad, Haryana- 12116
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur- 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan- 302005

----Respondents

(30) S.B. Civil Writ Petition No. 13059/2026
CNR: RJHC020589332026 | URN: CW / 28575U / 2026

Usman S/o Rujdar, Aged About 38 Years, R/o Palri, Bharatpur,
Satwas, Rajasthan- 321023.

----Petitioner

Versus

1. HDFC Bank Ltd, Through Its Branch Manager, Branch- Bharatpur, Jasoriya Apartments, Near New Mandi, Kumher, Gate, Exhibition Road, Bharatpur- 321001.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur- 302005.
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan- 302005.

----Respondents

(31) S.B. Civil Writ Petition No. 13118/2026
CNR: RJHC020676172026 | URN: CW / 28843U / 2026

Arya Creation, Through Its Proprietor Guliwar Saini S/o Prahlad Saini, Aged About 25 Years, R/o Sadanand Ki Dhani, Macheda, Jaipur, Rajasthan, 302013 And Business Address - Shyama Sweets, Shop No. F-I, Plot No 19 Saini Complex, Sitaramपुर, Near Balaji Nagar, Delhi Jaipur Expressway Gayatri Nagar, Jaipur,

Rajasthan, 302013.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Govt. Of Rajasthan, Secretariat, Jaipur.
2. HDFC Bank, Branch - Jhotwara Jaipur, District Jaipur, Rajasthan, 302012. Through Its Manager. (Ifsc Code. Hdfc0003931).
3. Deputy Inspector General, Cyber Crime, Police Head Quarters, Rajasthan.

-----Respondents

(32) S.B. Civil Writ Petition No. 13210/2026

CNR: RJHC020684522026 | URN: CW / 28957U / 2026

Saurav Panwar Son Of Shri Ramlal, Aged About 20 Years, Resident Of Village And Post Bagera, Tehsil Kekri, District Ajmer (Raj.)

-----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Department Of Home Affairs, Government Secretariat, Jaipur (Raj.)
2. Chairman, State Bank Of India, Corporate Centre, State Bank Bhavan, Madame Cama Road, Nariman Point, Mumbai - 400021, Maharashtra,
3. Branch Manager, State Bank Of India, Branch Bagera, Tehsil Kekri, District Ajmer (Raj.)
4. D.I.G. Cyber Crime, Police Head Quarter, Lal Kothi, Jaipur (Raj.).
5. Nodal Officer, State Bank Of India, Local Head Office, Tilak Marg, C-Scheme, Jaipur.

-----Respondents

(33) S.B. Civil Writ Petition No. 13213/2026

CNR: RJHC020694202026 | URN: CW / 28964U / 2026

Mahendra Kumar Meena S/o Mr. Jaynarayan, Aged About 29 Years, R/o Station Ki Dhani, Jhar, Jaipur, Rajasthan 303305

-----Petitioner

Versus

1. The State Of Rajasthan, Through Its Principal Secretary, Department Of Home Affairs Having Its Office At Secretariat, Government Of Rajasthan, Jaipur (Raj.)
2. State Bank Of India, Through Its Branch Manager, Branch At ACB Bassi (South), Bassi, Jaipur Rural, Rajasthan.
3. D.I.G., Cyber Crime Cell, Police Commissionerate, Khasa Khoti, M.I. Road, Jaipur, Rajasthan.

----Respondents

(34) S.B. Civil Writ Petition No. 13216/2026

CNR: RJHC020629342026 | URN: CW / 28971U / 2026

Mustak S/o Unna, Aged About 39 Years, Akata, Kaman, Akata, Bharatpur, Akata, Rajasthan - 321022

----Petitioner

Versus

1. Punjab National Bank, Through Its Branch Manager Punjab National Bank, Bus Stand Chouraha, Kaman Distt Bharatpur, Rajasthan 321022
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan 302005

----Respondents

(35) S.B. Civil Writ Petition No. 13365/2026

CNR: RJHC020677782026 | URN: CW / 29290U / 2026

Manoj Meena S/o Sh. Kalu Ram Meena, Aged About 31 Years, R/o Ward No. 17 Mochiyon Ka Mohalla, Ramgarh Shekhawati District Sikar (Rajasthan)

----Petitioner

Versus

1. The State Of Rajasthan, Through The Secretary Home Department, Govt. Secretariat, Jaipur.
2. D.I.G., Cyber Crime, Jaipur, Rajasthan.
3. The Branch Manager, State Bank Of India, Ramgarh Shekhawati, District Sikar (Raj.)

----Respondents

(36) S.B. Civil Writ Petition No. 13370/2026
CNR: RJHC020691412026 | URN: CW / 29295U / 2026

Ladu Ram Meena S/o Indraraj Meena, Aged About 31 Years, R/o Village Deeppura, Post Chawandiya, Tehsil Jamwaramgarh, District Jaipur, Rajasthan.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur.
3. State Bank Of India, Kanota, Tehsil Bassi, Sadar Bazar, Agra Road, Near Kalyan Circle Sikar, District Jaipur Through Branch Manager.

-----Respondents

(37) S.B. Civil Writ Petition No. 13860/2026
CNR: RJHC020710082026 | URN: CW / 30039U / 2026

Vinod Mali S/o Sanwarlal Mali, Aged About 29 Years, R/o Gothiyana, Kishangarh Ajmer Rajasthan - 305801

-----Petitioner

Versus

1. State Of Rajasthan, Through Its Principal Secretary, Department Of Home Affairs, Having Its Office At Secretariat, Government Of Rajasthan, Jaipur (Raj.)
2. Reserve Bank Of India, Through Its Regional Director, Having Its Office At Rambagh Circle, Tonk Road, Jaipur (Raj.)
3. State Bank Of India, Through Its Branch Manager, Village Post Arain, Gram Panchayat Arin Ajmer Rajasthan.
4. D.I.G., Cyber Crime Cell, Police Commissionerate, Khasa Khoti, M.I Road Jaipur Rajasthan.

-----Respondents

(38) S.B. Civil Writ Petition No. 13863/2026
CNR: RJHC020713082026 | URN: CW / 30058U / 2026

Manoj Regar S/o Bhagchand Regar, Aged About 24 Years, R/o Gothiyana, Kishangarh Ajmer Rajasthan - 305801

-----Petitioner

1. State Of Rajasthan, Through Its Principal Secretary, Department Of Home Affairs Having Its Office At Secretariat, Government Of Rajasthan, Jaipur (Raj.)
2. Reserve Bank Of India, Through Its Regional Director, Having Its Office At Rambagh Circle, Tonk Road, Jaipur (Raj.)
3. Bank Of Baroda, Through Its Branch Manager, Village Post Arain, Gram Panchayat Arin Ajmer Rajasthan.
4. D.I.G., Cyber Crime Cell, Police Commissionerate, Khasa Kothi, M.I. Road Jaipur Rajasthan.

----Respondents

(39) S.B. Civil Writ Petition No. 13910/2026

CNR: RJHC020716072026 | URN: CW / 30153U / 2026

Anju Chauhan D/o Shri Narinder Kumar Chauhan, Aged About 21 Years, Resident Of Sultanpur (39), Gurgaon, Haryana - 122506, At Presently Residies Plot No. C35, Flat No G1 Manglam City Kalwar Road Jaipur, Rajasthan - 302012.

----Petitioner

Versus

1. The State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005.
2. The DIG Cyber, Police Headquarters, Jaipur, Rajasthan - 302005.
3. The Branch Manager (Nodal Officer), Punjab National Bank, Branch Address - Kalwar Road, G-8, G-9, Plot No. - 1, Krgokulpura Kalwar Roa Branch, Jaipur - 302012.

----Respondents

(40) S.B. Civil Writ Petition No. 13916/2026

CNR: RJHC020710822026 | URN: CW / 30173U / 2026

Yogesh Kumar S/o Rameshwarlal, Aged About 30 Years, R/o Gothiyana, Kishangarh Ajmer Rajasthan - 305801

----Petitioner

Versus

1. State Of Rajasthan, Through Its Principal Secretary, Department Of Home Affairs Having Its Office At

Secretariat, Government Of Rajasthan, Jaipur (Raj.)

2. Reserve Bank Of India, Through Its Regional Director, Having Its Office At Rambagh Circle, Tonk Road, Jaipur (Raj.)
3. State Bank Of India, Through Its Branch Manager, Village Post Arain, Gram Panchayat Arin Ajmer Rajasthan.
4. D.I.G., Cyber Crime Cell, Police Commissionerate, Khasa Khoti, M.I. Road Jaipur Rajasthan.

----Respondents

(41) S.B. Civil Writ Petition No. 13970/2026

CNR: RJHC020710782026 | URN: CW / 30303U / 2026

Jahid Khan S/o Ayub Khan, Aged About 33 Years, R/o Rahunathgarh District Alwar Rajasthan 301025.

----Petitioner

Versus

1. Kotak Mahindra Bank, Branch - Ground Floor A-8 Central Spine Vidhyadhar Nagar, Jaipur Rajasthan 302039 Through Its Manager.
2. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

----Respondents

(42) S.B. Civil Writ Petition No. 14054/2026

CNR: RJHC020682972026 | URN: CW / 30411U / 2026

M/s Shiva Traders, Through Its Proprietor Shri Ajay Gupta S/o Om Prakash Gupta Having Its Registered Office At B-32, Indra Colony, Vigyan Nagar Kota (Rajasthan)

----Petitioner

Versus

1. HDFC Bank Limited, Through Its Branch Manager Branch Located At S79, S80 Indraprastha Industrial Area Road No. 6 Opposite Bhamashah Mandi, Kota Rajasthan.
2. Deputy Inspector General, Cyber Crime, Police Headquarters, Rajasthan.

----Respondents

(43) S.B. Civil Writ Petition No. 14162/2026
CNR: RJHC020724792026 | URN: CW / 30652U / 2026

1. Vinod S/o Shri Shankar Lal, Aged About 43 Years, Resident Of 683/7, Jatiya Colony, Ajmer, Rajasthan - 305001
2. Laxman S/o Shri Shankar Lal, Aged About 36 Years, Resident Of 748, Nai Basti, Pahadganj, Ward No. 7, Ajmer, Rajasthan - 305001

-----Petitioners

Versus

1. State Of Rajasthan, Through Chief Secretary, Government Of Rajasthan, Jaipur
2. State Bank Of India, Through Its Branch Manager, Diggi Chowk Branch, Ajmer, Rajasthan - 305001
3. Director General Of Police, Rajasthan Police Headquarters, Lal Kothi, Jaipur, Rajasthan - 302005
4. Deputy Inspector General Of Police (DIG), Cyber Crime Cell Rajasthan, Rajasthan Police Headquarters, Lal Kothi, Jaipur, Rajasthan-302005
5. The Cyber Incharge, Cyber Crime Police Station, Airfield, UPD, Bhubaneshwar, Odisha - 751001

-----Respondents

(44) S.B. Civil Writ Petition No. 14208/2026
CNR: RJHC020717392026 | URN: CW / 30734U / 2026

Mo Arif Gouri S/o Rukandin Gouri, Aged About 33 Years, Chand Bass Ward No. 6, Sujangarh, Churu, Rajasthan - 331507

-----Petitioner

Versus

1. Axis Bank, Through Its Regional Circle Office, Axis Bank Bank, Ground And 2Nd Floor, Shanti Towers, B115, Hawa Sadak Bhagat Vatika, Civil Lines, Jaipur, Rajasthan - 302006.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005



-----Respondents

(45) S.B. Civil Writ Petition No. 14210/2026
CNR: RJHC020712662026 | URN: CW / 30738U / 2026

Vardhaman Overseas, Having Registered Office At Shree Ji Tower, Somalwada, Nagpur, Maharashtra - 440025 Through Its Proprietor Bhagwan Das S/o Bhanwar Lal, Aged About 29 Years, Redaspura, Chang Chitar Road, Beawar, Ajmer, Rajasthan - 305901

-----Petitioner

Versus

1. Yes Bank, Through Its Branch Manager, Yes Bank, Telephone Square Chowk, Nagpur, Maharashtra - 440008
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(46) S.B. Civil Writ Petition No. 14213/2026
CNR: RJHC020718892026 | URN: CW / 30743U / 2026

Ankit Kumar S/o Sh. Suresh, Aged About 20 Years, R/o Ward No. 3, Gothra Noonoya, Jhunjhunu (Raj.)

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur (Raj.)
2. Punjab National Bank, Through Its Branch Manager, Branch - Chirawa, Situated At Ist Floor, Rajkala Shopping Complex, Main Market, Chirawa, District Jhunjhunu, Rajasthan-333026
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005

-----Respondents

(47) S.B. Civil Writ Petition No. 14234/2026
CNR: RJHC020731552026 | URN: CW / 30781U / 2026

Vasim Khan Son Of Iqbal Khan, Aged About 23 Years, Resident Of Ward No. 6, Main Market Road, Near Jeevan Sudha Hospital,



Fatehpur Road, Rohal Sahabsar, Sikar, Rajasthan - 332301

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur.
2. Deputy Inspector General Of Police (Cyber Crime), Police Headquarters, Jaipur, Rajasthan - 302005.
3. Airtel Payments Bank, Through Nodal Officer, Bharti Hexacom Ltd., 7Th Floor, South Block, Tower B3 Block, World Trade Park, Jln Marg, Jaipur, Rajasthan - 302017.

-----Respondents

(48) S.B. Civil Writ Petition No. 14312/2026

CNR: RJHC020719592026 | URN: CW / 30910U / 2026

Suresh Chand Dhobi S/o Bhanwar Lal Dhobi, Aged About 36 Years, Sakhoom, Jaipur, Rajasthan-303008

-----Petitioner

Versus

1. State Bank Of India, Through Its Branch Manager, State Bank Of India, Dudu, Adb, Dudu, Jaipur, Rajasthan-303008
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005

-----Respondents

(49) S.B. Civil Writ Petition No. 14350/2026

CNR: RJHC020709682026 | URN: CW / 30965U / 2026

Tariq Ahmad Wani C/o Ab Gani Wani, Resident Of Village- Walkul, Teki Pora, P.o. Sogam, District Kupwara, Jammu And Kashmir - 193223, Currently Residing At Sangram Colony, C-Scheme, Jaipur (Rajasthan) - 302001.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Government Of Rajasthan, Secretariat, Jaipur,

2. Branch Manager, Axis Bank Limited, Haldiya Heights 39, Sundar Nagar, Malviya Nagar, District- Jaipur (Rajasthan) - 302001,
3. Deputy Inspector General Of Police (Dig), Cyber Crime, Police Headquarters, Jaipur (Rajasthan) -302015.
4. SHO, Police Station-Cyber Crime, District-Hyderabad City, Telangana - 500037,
5. SHO, Police Station-Koppal Cen Crime, District-Koppal, Karnataka - 583238,
6. SHO, Police Station-Ramapuram, District-Kottayam, Kerala - 686651,
7. SHO, Police Station-Thane City Cyber, District-Thane City, Maharashtra - 400607,

-----Respondents

(50) S.B. Civil Writ Petition No. 14452/2026

CNR: RJHC020717172026 | URN: CW / 31128U / 2026

Wahid Rain S/o Munshi, Aged About 23 Years, Vyopariyo Ka Mohalla, Ward No. 27, Sujangarh, Churu, Rajasthan-331507

-----Petitioner

Versus

1. Punjab National Bank, Through Its Zonal Manager, Punjab National Bank Bank, 2 Nehru Place, Tonk Road, Jaipur, Rajasthan- 302015.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur- 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan- 302005.

-----Respondents

(51) S.B. Civil Writ Petition No. 14456/2026

CNR: RJHC020716482026 | URN: CW / 31135U / 2026

Mohammed Akram Tak C/o Arif Tak, Aged About 23 Years, Metaji Mandir Road Naya Bass, Ward No. 13, Sujangarh, Churu, Rajasthan - 331507

-----Petitioner

Versus

1. Bank Of Baroda, Through Its Regional Head Office, Bank Of Baroda Bank, Plot No. 13, Airport Plaza, Tonk Road, Durgapura, Jaipur, Rajasthan - 302018
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(52) S.B. Civil Writ Petition No. 14457/2026

CNR: RJHC020712682026 | URN: CW / 31136U / 2026

Nikhil Sharma S/o Mali Ram Sharma, Aged About 20 Years, Hiranyon Ki Dhani, Giraj Ki Talai, Chuak Degrawas, Khore Shyamdas, Jaipur, Rajasthan - 303704

-----Petitioner

Versus

1. Federal Bank, Through Its Branch Manager, Federal Bank Ltd, Near Gopal Tractor, Jaipur Road, Chomu, Rajasthan - 303702
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(53) S.B. Civil Writ Petition No. 14460/2026

CNR: RJHC020712792026 | URN: CW / 31143U / 2026

Nikhil Sharma S/o Mali Ram Sharma, Aged About 20 Years, Hiranyon Ki Dhani, Giraj Ki Talai, Chuak Degrawas, Khore Shyamdas, Jaipur, Rajasthan - 303704

-----Petitioner

Versus

1. HDFC Bank Ltd., Through Its Branch Manager, HDFC Bank Ltd. Jamna Complex, Opp Sudhakar Petrol Pump, Chomu, Rajasthan - 303702
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat,

Jaipur - 302005

3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(54) S.B. Civil Writ Petition No. 14461/2026

CNR: RJHC020733102026 | URN: CW / 31145U / 2026

Bahadur Mali S/o Gopal Mali, Aged About 28 Years, R/o Gothiyana, Arain Ajmer Rajasthan-305813.

-----Petitioner

Versus

1. State Of Rajasthan, Through Its Principal Secretary, Department Of Home Affairs Having Its Office At Secretariat, Government Of Rajasthan, Jaipur (Raj.)
2. Reserve Bank Of India, Through Its Regional Director, Having Its Office At Rambagh Circle, Tonk Road, Jaipur (Raj.)
3. Bank Of Baroda, Through Its Branch Manager, Village Post Arain, gram Panchayat Arin Ajmer Rajasthan.
4. D.I.G., Cyber Crime Cell, Police Commissionerate, Khasa Khoti, M.i Road Jaipur Rajasthan.

-----Respondents

(55) S.B. Civil Writ Petition No. 14464/2026

CNR: RJHC020741182026 | URN: CW / 31155U / 2026

Tophan Singh Ranwa S/o Madan Lal Ranwa, Aged About 29 Years, R/o Ranwa Ki Dhani, Bhagawatpura Post Dhindha, Bhagwatpura, Jaipur (Raj.)

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur.
2. Dy. Inspector General, Cyber Crime, Rajasthan, Jaipur.
3. State Bank Of India, Branch Jobner, Jaipur Through Branch Manager.

-----Respondents



(56) S.B. Civil Writ Petition No. 14470/2026
CNR: RJHC020719602026 | URN: CW / 31163U / 2026

Jannti D/o Ishak, Aged About 61 Years, Sablana, Bharatpur,
Rajasthan - 321022

----Petitioner

Versus

1. Rajasthan Gramin Bank, Through Its Branch Manager,
Rajasthan Gramin Bank, Main Market, Kaman, Deeg,
Rajasthan - 321201
2. State Of Rajasthan, Through The Secretary, Department
Of Home Affairs, Government Of Rajasthan, Secretariat,
Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan -
302005

----Respondents

(57) S.B. Civil Writ Petition No. 14547/2026
CNR: RJHC020719572026 | URN: CW / 31256U / 2026

Juned S/o Babu Khan Qureshi, Aged About 22 Years, A 362,
Bandha Basti Nahri Ka Naka, Gali No. 7, Jaipur, Rajasthan -
3202016

----Petitioner

Versus

1. Kotak Mahindra Bank, Through Its Branch Manager, Kotak
Mahindra Bank, Ground Floor E 4 And E 5 Subhash Nagar
Shopping Center Jothawara Road Jaipur, Rajasthan -
302016
2. State Of Rajasthan, Through The Secretary, Department
Of Home Affairs, Government Of Rajasthan, Secretariat,
Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan -
302005

----Respondents

(58) S.B. Civil Writ Petition No. 14552/2026
CNR: RJHC020702292026 | URN: CW / 31261U / 2026

Faishal Khan S/o Liyakat Ali, Aged About 27 Years, R/o Kathaul,
District Bharatpur, Rajasthan-321204

----Petitioner

1. Punjab National Bank, Through Its Branch Manager, Kathaul, District Bharatpur, Rajasthan-321204.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan 302005

----Respondents

(59) S.B. Civil Writ Petition No. 14562/2026
CNR: RJHC020700092026 | URN: CW / 31276U / 2026

Vikas Kumar Saini Son Of Sanwar Mal Saini, Aged About 27 Years, Resident Of 138, Pirota Vali, Kishorpura, Po. Ponkh, Dist. Jhunjhunu, Raj.

----Petitioner

Versus

1. IDBI Bank, Through Its Branch Manager, Branch Jaipur, D-24, Durlabh Niwas Prithviraj Road, C-Scheme, District Jaipur, Rajasthan.
2. Deputy Inspector General Of Police, Cyber Crime Police Station, Police Commissionerate, Jaipur.
3. Station House Officer, Govindaraja, Nagara Police Station, West Division, Bengaluru 560040

----Respondents

(60) S.B. Civil Writ Petition No. 14631/2026
CNR: RJHC020742562026 | URN: CW / 31360U / 2026

Himanshu Vijay S/o Uma Shankar Vijay, Aged About 25 Years, Resident Of 4/318, Parmanand Thekedar Ke Samne, Rangbari, Tehsil Ladpura, Kota, Rajasthan 324005.

----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur, Rajasthan, 302005.
2. Punjab National Bank, Through Its Branch Manager, Punjab National Bank, Ground Floor, 305, Durgapura Jaipur, Rajasthan -302018.



3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(61) S.B. Civil Writ Petition No. 14660/2026

CNR: RJHC020719612026 | URN: CW / 31406U / 2026

Sonu Sharma S/o Sarman Sharma, Aged About 34 Years, Kaithwara, Pahari, Bharatpur, Rajasthan - 3251204

-----Petitioner

Versus

1. Punjab National Bank, Through Its Branch Manager, Punjab National Bank, Kaithwara, Bharatpur, Rajasthan - 321024
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(62) S.B. Civil Writ Petition No. 14685/2026

CNR: RJHC020739702026 | URN: CW / 31460U / 2026

Sneha Lata Rath W/o Rajender Kumar, Aged About 56 Years, R/o Ward Number 06 Khatoo Po Khatushyamji Dist Sikar Rajasthan, 332602.

-----Petitioner

Versus

1. State Bank Of India, Through Authorized Officer Regional Business Office 5 Sikar Dhodh Panchayat Samiti Parisar Sanwali Road Sikar 332001(Raj.) Branch Office At Khetan Market Danta District Sikar,332002.
2. Deputy Inspector General, Cyber Crime, Police Headquarters Lal Kothi Dist. Jaipur Rajasthan.

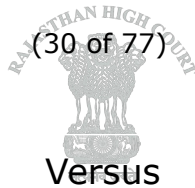
-----Respondents

(63) S.B. Civil Writ Petition No. 14719/2026

CNR: RJHC020730992026 | URN: CW / 31508U / 2026

Rajjak Kha S/o Babu Kha, Aged About 38 Years, Kabristan Mohalla, Sikaandara, Dausa, Rajasthan- 303326

-----Petitioner



Versus

1. Indusind Bank, Through Its Branch Manager, Indusind Bank, B-10, Govind Marg, Raja Park, Jaipur, Rajasthan-302004
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur -302005.
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005.

-----Respondents

(64) S.B. Civil Writ Petition No. 14747/2026

CNR: RJHC020742592026 | URN: CW / 31554U / 2026

Himanshu Vijay S/o Uma Shankar Vijay, Aged About 25 Years, Resident Of 4/318, Parmanand Thekedar Ke Samne, Rangbari, Tehsil Ladpura, Kota, Rajasthan 324005.

-----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur, Rajasthan, 302005.
2. Indusind Bank, Through Its Branch Manager, Indusind Bank, 345, Class Of Pearl, K No 48-49, Income Tax Colony, Malviya Nagar, Tonk Road, Jaipur, 302018
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(65) S.B. Civil Writ Petition No. 14753/2026

CNR: RJHC020709772026 | URN: CW / 31570U / 2026

Apseena Wife Of Shri Sajid, Resident Of Kaithwara, Bharatpur (Raj)

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur (Raj.).
2. Panjab National Bank, Branch Kaithwara, Bharatpur (Raj)
3. Deputy Inspector General (Cyber Crime), Police Head Quarter Jaipur(Raj)

-----Respondents

(66) S.B. Civil Writ Petition No. 14755/2026
CNR: RJHC020742142026 | URN: CW / 31577U / 2026

Bilal C/o Asgar, Aged About 23 Years, Idgah Mohalla, Ward No. 45/58, Churu, Rajasthan - 331001

-----Petitioner

Versus

1. State Bank Of India, Through Its Regional State Head Office, State Bank Of India Bank, Tilak Marg, C-Scheme, Jaipur, Rajasthan - 302005.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(67) S.B. Civil Writ Petition No. 14762/2026
CNR: RJHC020739412026 | URN: CW / 31584U / 2026

Punit Sharma S/o Rup Chand Sharma, Aged About 22 Years, Resident Of Doli, Kheri, Po- Kheri, District Alwar, Rajasthan.

-----Petitioner

Versus

1. State Of Rajasthan, Through The Director General Of Police, Police Department, Jaipur.
2. The DIG, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.
3. Yes Bank, Through Its Managing Director, Head Office- Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai- 400055.
4. Yes Bank, Through Its Branch Manager, Ramgarh, Rajasthan Branch, Ground Floor, Opposite Petrol Pump, Near Pnb Bus Stand, Ramgarh, Alwar.
5. Station House Officer, Khandeshwar Police Station, Navi Mumbai, Maharashtra.

-----Respondents

**(68) S.B. Civil Writ Petition No. 14763/2026****CNR: RJHC020729732026 | URN: CW / 31585U / 2026**

Keshav Dhayal S/o Mahendra Kumar Dhayal, Aged About 25 Years, Ward No. 4, Pachar, Sikar, Rajasthan - 332710

-----Petitioner

Versus

1. Indusind Bank, Through Its Branch Manager, Indusind Bank, Ground Floor Hall No. 4, Ghar Angan, Near Santoshi Mata Mandir, Rani Sati Road, Sikar-332001
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005

-----Respondents

(69) S.B. Civil Writ Petition No. 14764/2026**CNR: RJHC020742612026 | URN: CW / 31586U / 2026**

Himanshu Vijay S/o Uma Shankar Vijay, Aged About 25 Years, Resident Of 4/318, Parmanand Thekedar Ke Samne, Rangbari, Tehsil Ladpura, Kota, Rajasthan 324005.

-----Petitioner

Versus

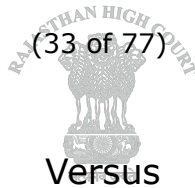
1. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur, Rajasthan, 302005.
2. I.D.F.C. Bank, Through Its Branch Manager, I.d.f.c. Bank, Ground Floor, 94/16, Madhyam Marg, Vijay Path, Mansarofar, Jaipur, Rajasthan- 302020.
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(70) S.B. Civil Writ Petition No. 14803/2026**CNR: RJHC020742542026 | URN: CW / 31633U / 2026**

Ashish Singh Rathore S/o Rajendra Singh, Aged About 21 Years, 46, Jhalana Gram, Rajput Colony, Malviya Nagar, Jaipur, Rajasthan - 302017

-----Petitioner



Versus

1. Utkarsh Small Finance Bank, Through Its Branch Manager, Utkarsh Small Finance Bank, Ground Floor, Arcade Mall, Plot No. K - 12, Malviya Marg, C-Scheme, Jaipur, Rajasthan - 302005.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(71) S.B. Civil Writ Petition No. 14805/2026

CNR: RJHC020736542026 | URN: CW / 31639U / 2026

Monu Khateek S/o Ganesh Khateek, Aged About 28 Years, R/o Harijan Mohalla, Vtc, Nasirda, Po Nasirda, Sub District Deoli, District Tonk State Rajasthan. Current R/o Flat No. 58, Devnarayan Vihar, Jagannathpura, Tehsil Sanganer, Jaipur.

-----Petitioner

Versus

1. Branch Manager, Ujjivan Small Finance Bank, Shop No. 3A, Ground And First Floor, Krishna Vihar, Tonk Road, Sanganer, Near Pushp Enclave, Jaipur, Sanganer, Sanganer- 302033.
2. The Addl, Commissioner Of Police, Cyber Crime Investigation Cell, 4Th Floor, Office Of Commissioner Of Police, Near Kalwa Bridge, Thane (W)-400601
3. The Station House Officer, Cyber Police Station Thane (West) Brihanmumbai City.
4. The DIG, Cyber Crime, Police Headquarters, Jaipur, Rajasthan.

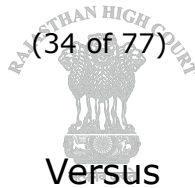
-----Respondents

(72) S.B. Civil Writ Petition No. 14807/2026

CNR: RJHC020737062026 | URN: CW / 31641U / 2026

Meena Enterprise, Through Its Proprietor Mahesh Kumar Meena, S/o Ram Naryan Meena, Office Address S-42 Barkat Nagar, Tonk Fatak, Jaipur, Rajasthan-302015.

-----Petitioner



Versus

1. The Branch Manager, Union Bank Of India (Ifsc Code Ubin0574902), Cbch-38, Dwarka Path, Near Dwarka Das Garden, Mansarovar, Jaipur, Rajasthan 302020.
2. Director General Of Police, Rajasthan Police Headquarters, Lal Kothi, Jaipur, Rajasthan, 302005
3. Deputy Inspector General Of Police (Cyber Crime), Rajasthan, Jaipur

----Respondents

(73) S.B. Civil Writ Petition No. 14809/2026

CNR: RJHC020746682026 | URN: CW / 31644U / 2026

Shakir S/o Parmal, Aged About 43 Years, Resident Of Village 60 Badi Masjid Ke Pass Village Jotgaweti, Tehsil Pahari, District Bharatpur Rajasthan 321204.

----Petitioner

Versus

1. State Bank Of India, Branch- Gopalgarh, Tehsil Pahari, District Bharatpur Rajasthan 321204 Through Its Manager.
2. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

----Respondents

(74) S.B. Civil Writ Petition No. 14825/2026

CNR: RJHC020746602026 | URN: CW / 31678U / 2026

Azad S/o Abdul Rehman, Aged About 35 Years, R/o Choki Thok Kaithwara District Bharatpur(Deeg), Rajasthan 321204.

----Petitioner

Versus

1. Punjab National Bank, Branch- Kaithwara Tehsil Pahari District Bharatpur (Deeg) Rajasthan Through Its Manager
2. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

----Respondents

(75) S.B. Civil Writ Petition No. 14828/2026

CNR: RJHC020710572026 | URN: CW / 31686U / 2026

Himanshu S/o Raju Ram, Aged About 22 Years, Ward No. 25 Losal, Rampura, Sikar, Rajasthan - 332025



----Petitioner

Versus

1. Development Credit Bank, Through Its Branch Manager, Development Credit Bank, Ground Floor, Shree Balajee Prime, Nawalgarh Road, Sikar, Sikar, Rajasthan - 332001
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

----Respondents

(76) S.B. Civil Writ Petition No. 14869/2026

CNR: RJHC020742272026 | URN: CW / 31753U / 2026

Prithvi Singh S/o Jitendra Singh, Aged About 25 Years, 43, Malviya Nagar, Ward No. 54, Jhalana Gram, Jaipur, Rajasthan - 302017

----Petitioner

Versus

1. Utkarsh Small Finance Bank, Through Its Branch Manager, Utkarsh Small Finance Bank, Ground Floor, Arcade Mall, Plot No. K - 12, Malviya Marg, C-Scheme, Jaipur, Rajasthan - 302005.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

----Respondents

(77) S.B. Civil Writ Petition No. 14884/2026

CNR: RJHC020684192026 | URN: CW / 31783U / 2026

Saddam S/o Samsheri, Aged About 35 Years, R/o Sikri Road Kaithwara, District Bharatpur, Rajasthan.

----Petitioner

Versus

1. Punjab National Bank, Kaithwara, District Bharatpur, Rajasthan Through Its Manager.

2. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

-----Respondents

(78) S.B. Civil Writ Petition No. 14910/2026

CNR: RJHC020694662026 | URN: CW / 31815U / 2026

Kamlesh Kumar Meena S/o Shri Murari Lal Meena, R/o Hawala Wali Dhani, Rajwas, Shersingh, Rajwas, Dausa District Dausa (Raj.) (Having the account number 32710200000792 at Bank of Baroda Branch Bassi, Jaipur IFSC Code Barbobasjai situated at Near Bus Stand Bassi, Jaipur Pin Code 303301)

-----Petitioner

Versus

1. Bank Of Baroda, Through Regional Nodal Officer, Baroda Bhawan, Having The Address At B 23, Tonk Rd, Shreeji Nagar, Vasundhara Colony, Durgapura, Jaipur, Rajasthan Pin Code -302018
2. Deputy Inspector General, Cyber Crime, Jaipur District Jaipur
3. Bank Of Baroda, Through Branch Manager Having The Branch Address At Near Bus Stand Bassi Jaipur Pin Code 303301)
4. Inspector Of Police, Police Station Nowshera, Rajouri, Jammu And Kashmir Pin Code 185151
5. Inspector Of Police, Police Station Elisbridge Ashram Road, Opposite Town Hall, Ahemdabad City Gujrat Pin Code 380006

-----Respondents

(79) S.B. Civil Writ Petition No. 14912/2026

CNR: RJHC020727782026 | URN: CW / 31819U / 2026

Jamshed S/o Asin Khan, Aged About 44 Years, Mev Mohalla, Khoh, Bharatpur, Rajasthan-321203

-----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur-302005



2. State Bank Of India, Through Its Branch Manager, State Bank Of India, Rajeev Colony, Nagar Road, Deeg, Distt. Bharatpur-321203
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan-302005

-----Respondents

(80) S.B. Civil Writ Petition No. 14942/2026

CNR: RJHC020719582026 | URN: CW / 31853U / 2026

Brijesh Kumar S/o Sukhdev, Aged About 31 Years, Ghaghawadi, Ranf, Bharatpur, Rajathan - 321024

-----Petitioner

Versus

1. Punjab National Bank, Through Its Branch Manager, Punjab National Bank, Kaithwara, Bharatpur, Rajasthan - 321024
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(81) S.B. Civil Writ Petition No. 14943/2026

CNR: RJHC020754292026 | URN: CW / 31855U / 2026

Sonu Kumar Sharma Son Of Lalta Prasad Sharma, Resident Of Village Mundana, Tehsil Tijara, District Khairthal-Tijara, Rajasthan

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur, Rajasthan
2. The State Bank Of India, Through Its Branch Manager Of Branch Situated At Rank Lal Wake, Ward 5, Vikash Path, Tijara, District Khairthal-Tijara, Rajasthan
3. The Deputy Inspector General Of Police, Cyber Crime Police Headquarters, District Jaipur, Rajasthan.
4. The Station House Officer, Cyber Crime Police Station, District Jalaun, Uttar Pradesh

----Respondents

(82) S.B. Civil Writ Petition No. 14949/2026
CNR: RJHC020737102026 | URN: CW / 31864U / 2026

One Point Packaging, Through Its Proprietor, Gopal Singh, Son Of Manohar Singh Devda, Office Address Shop No. 7, Narayan Vihar, Ajmer Road, B-Block, Ganpati Circle, Jaipur, Rajasthan-302020.

----Petitioner

Versus

1. The Branch Manager/nodal Officer, Punjab And Sind Bank, Om Hotel, Kings Road, Nirman Nagar, Jaipur, Rajasthan - 302019.
2. State Of Rajasthan, Through Director General Of Police, Police Directorate, Jaipur, Rajasthan, 302005.
3. Deputy Inspector General Of Police (Cyber Crime), Rajasthan, Jaipur

----Respondents

(83) S.B. Civil Writ Petition No. 14955/2026
CNR: RJHC020754192026 | URN: CW / 31884U / 2026

Yash Verma S/o Shri Ratan Lal Verma, Aged About 19 Years, R/o Udaipuria, Gram Harmada, Post Office Akhepura, Tehsil And District Jaipur, Rajasthan, Pin 302013.

----Petitioner

Versus

1. State Of Rajasthan, Through The Principal Secretary, Department Of Home, Government Of Rajasthan, Secretariat, Jaipur.
2. Station House Officer, Cyber Crime Nit, Faridabad, Haryana-121001
3. State Bank Of India, Through Its Chairman, Corporate Centre, State Bank Bhavan, Madame Cama Road, Nariman Point, Mumbai 400021
4. State Bank Of India, Through Its Manager, Anaj Mandi Kukarkheda Branch Of The State Bank Of India At Jaipur.

----Respondents

(84) S.B. Civil Writ Petition No. 14964/2026
CNR: RJHC020721002026 | URN: CW / 31897U / 2026

Santosh Kumar Meena S/o Shri Ramsahay Meena, Resident Of
Kushapura, Raisar, Jaipur, Rajasthan - 303109

-----Petitioner

Versus

1. Canara Bank, Through Its Branch Manager, Near Panchayat Bhawan, Jaipur Road, Vpo Aandhi, Tehsil Jamwa Ramgarh, District Jaipur, Rajasthan-303001.
2. Deputy Inspector General Of Police, Cyber Crime, Police Head Quarters, Lal Kothi, Jaipur, Rajasthan - 302015.

-----Respondents

(85) S.B. Civil Writ Petition No. 14968/2026
CNR: RJHC020738472026 | URN: CW / 31910U / 2026

M/s Aspire Financers, Having Its Office At 2Nd Floor Plot No. 159, Vishali Nagar Jaipur 302021 (Raj.) Through Its Partner Lalit Kumar S/o Lt. Omprakash Aged 39 Years R/o 131/10A, Civil Lines, Ajmer Hospital Street, Ajmer- 305001.

-----Petitioner

Versus

1. IDBI Bank, Through Its Branch Manager, Vidhyadhar Nagar Branch, Jaipur
2. State Of Rajasthan, Through Director General Of Police, Police Directorate, Jaipur, Rajasthan.
3. Superintendent Of Police, District Motihari, Bihar.
4. DIG, Cyber Crime, Jaipur, Rajasthan.

-----Respondents

(86) S.B. Civil Writ Petition No. 14971/2026
CNR: RJHC020710602026 | URN: CW / 31913U / 2026

1. Harish Tulara S/o Damodar Tulara, Aged About 59 Years, R/o Jain Mandir K Pas, Ward No. 10, Gangapur, Sawai Madhopur, Rajasthan, 322201
2. M/s Harish And Company, Thorough Proprietor Harish Tulara, Located At Shop No. 52, Bharat Mill Katla, Gangapur City, Sawai Madhopur, Rajasthan , 322201

-----Petitioners

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005.
2. Bank Of Baroda, Through Its Branch Manager, Gangapur City Branch, Khari Bazar, Gangapur City, Sawai Madhopur, Rajasthan, 322201
3. The Station House Officer, Police Station (Cybercrime), Cyberabad, Telangana
4. Deputy Inspector General Of Police, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

-----Respondents

(87) S.B. Civil Writ Petition No. 14973/2026

CNR: RJHC020752992026 | URN: CW / 31915U / 2026

Naveen Kumar S/o Kapoor Chand Gupta, Aged About 27 Years, Resident Of 207-C Shrinathpuram, Engineering College, Kota Rajasthan 3240010.

-----Petitioner

Versus

1. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur, Rajasthan, 302005.
2. State Bank Of India, Through Its Branch Manager, State Bank Of India, 1660, R K Puram A, Near Ddps School, Bsnl Circle Kota, Rajasthan 324005.
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(88) S.B. Civil Writ Petition No. 15010/2026

CNR: RJHC020720922026 | URN: CW / 31985U / 2026

Divakar Dhakad S/o Shri Prem Dhakad, Aged About 21 Years, R/o 278, Krishi Nagar Toll Tax, Sanganer Jaipur, Rajasthan-302033.

-----Petitioner

Versus

1. HDFC Bank Ltd., Through Its Branch Manager, HDFC Bank Ltd. Kumbha Marg, Branch, Ground Floor, Shop No. 102, Cs 5,4,5, And 6, Kumbha Marg, Pratap Nagar, Jaipur,

Rajasthan- 302033.

2. Deputy Inspector General Of Police, Cyber Crime, Police Head Quarters, Lal Kothi, Jaipur, Rajasthan- 302015.

-----Respondents

(89) S.B. Civil Writ Petition No. 15028/2026

CNR: RJHC020746642026 | URN: CW / 32015U / 2026

Shahnaj W/o Salmudeen, Aged About 25 Years, R/o Manchi Dharmshala District Bharatpur (Deeg), Rajasthan.

-----Petitioner

Versus

1. Punjab National Bank, Branch - Kathwara Tehsil Pahari District Bharatpur (Deeg) Rajasthan Through Its Manager.
2. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur, Rajasthan.

-----Respondents

(90) S.B. Civil Writ Petition No. 15060/2026

CNR: RJHC020749322026 | URN: CW / 32119U / 2026

M/s Aspire Financiers, Having Its Office At 201, 2Nd Floor, Shree Amar Heights, Nirman Nagar, Ajmer Road, Jaipur 302021 (Raj.) Through Its Authorised Partner Mr. Lalit Kumar S/o Lt. Omprakash Aged 39 Years R/o 131/10A, Civil Lines, Ajmer Hospital Street, Ajmer- 305001.

-----Petitioner

Versus

1. ICICI Bank, Through Its Branch Manager, Vaishali Nagar Branch, Jaipur.
2. Axis Bank, Through Its Branch Manager, Chaura Rasta, Branch, Jaipur
3. State Of Karnataka, Through Sho, Kg Halli Police Station, Bengaluru, Karnataka
4. Mr. Mohd. Irfan, Proprietor, M/s Bharath Chicken Centre, No 114, Shampura Main Road, R. T. Nagar Post, Bengaluru

-----Respondents



(91) S.B. Civil Writ Petition No. 15091/2026
CNR: RJHC020744762026 | URN: CW / 32179U / 2026

M/s Shri Jivaram Yadav Khad Beej Bhandar, Having Its Registered Office At Sarheta, Tahsil Ramgarh, Post Peproli, District Alwar, Rajasthan Through Its Proprietor Gourav Yadav S/o Vinod Yadav, Aged About 26 Years R/o Sarheta, Tahsil Ramgarh, Post Peproli, District Alwar, Rajasthan, 301026.

----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Secretariat, Jaipur (Raj.)
2. Punjab National Bank, Branch- Ramgarh, District Alwar, Ifsc- Punb0084000, Through Its Branch Manager, Having Its Address At Ramgarh, District Alwar, Rajasthan.
3. The Deputy Inspector General Of Police, Cyber Crime, Police Headquarters, Jaipur, Rajasthan.

----Respondents

(92) S.B. Civil Writ Petition No. 15110/2026
CNR: RJHC020686232026 | URN: CW / 32206U / 2026

Garv Mewara S/o Rakesh Mewara, Aged About 21 Years, R/o Moti Nagar, Shiv Mandir K Pass, Govindpura (Rural) Ajmer, District Ajmer (Raj).

----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Department Of Home, Government Of Rajasthan, Secretariat, Jaipur.
2. State Bank Of India, Branch Station Road Beawar, District Beawar, Through Its Branch Manager.
3. The Deputy Inspector General Of Police (Dig), Cyber Crime, Police Headquarters, Jaipur, Rajasthan.
4. Station House Officer, Cyber Crime Police Station, Beawar, District Beawar (Raj).

----Respondents



(93) S.B. Civil Writ Petition No. 15137/2026
CNR: RJHC020760632026 | URN: CW / 32246U / 2026

Rajesh Kumar Kumawat S/o Shaitan Ram Kumawat, Aged About 33 Years, R/o Village Gogawas Tehsil Dantaramgarh, Motlawas, Sikar, Rajasthan-332702

-----Petitioner

Versus

1. State Bank Of India, Through Authorized Officer Regional Business Office 5 Sikar Dhodh Panchayat Samiti Parisar Sanwali Road Sikar 332001 (Raj) Branch Office At Khetan Market Danta District Sikar, 332002
2. Deputy Inspector General, Cyber Crime, Police Headquarters Lal Kothi, Dist. Jaipur, Rajasthan.

-----Respondents

(94) S.B. Civil Writ Petition No. 15201/2026
CNR: RJHC020743372026 | URN: CW / 32350U / 2026

1. Shivram Meena Son Of Shri Moolyaram Meena, R/o Village Manya Ka Bas, Ronija Than, Distt. Alwar (Rajasthan).
2. Yogesh Meena, Son Of Shri Shivram Meena, R/o Village Manya Ka Bas, Ronija Than, Distt. Alwar (Rajasthan)

-----Petitioners

Versus

1. State Of Rajasthan, Through Its Principal Secretary, Home, Secretariat, Jaipur.
2. Deputy Commissioner Of Police (East), Police Commissionerate, Jaipur, Metro, Jaipur.
3. Station House Officer, Police Station Ram Nagariya, Jaipur, Metro, Jaipur.
4. Branch Manager, State Bank Of India, Branch, Station Road Mandawar, Distt. Dausa, (Rajasthan)
5. Branch Manager, State Bank Of India, Branch, Vivek Vihar Jagatpura, Jaipur (Rajasthan)
6. Hemant Kumar Sharma, Son Of Shri Gopal Sharma, R/o A-334-B, Shiksha Vihar, Jagatpura, Jaipur.

-----Respondents

(95) S.B. Civil Writ Petition No. 15202/2026**CNR: RJHC020727892026 | URN: CW / 32351U / 2026**

Mustak S/o Sher Mohammad, Aged About 39 Years, Nagai,
Kakrala, Bharatpur, Rajasthan - 321024

-----Petitioner

Versus

1. Axis Bank, Through Its Branch Manager, Axis Bank, Ganduri Mohalla, New Bypass Road, Nagar, Dist. Bharatpur, Rajasthan, Pin 321205.
2. State Of Rajasthan, Through The Secretary, Department Of Home Affairs, Government Of Rajasthan, Secretariat, Jaipur - 302005
3. DIG Cyber Crime, Police Headquarters, Jaipur, Rajasthan - 302005

-----Respondents

(96) S.B. Civil Writ Petition No. 15277/2026**CNR: RJHC020734062026 | URN: CW / 32502U / 2026**

Rishi Raj Sharma S/o Shri Suresh Chand Sharma, Aged About 27
Years, Resident Of H.no. 18, Radhe Govind Road No.1, Panchwati
Colony, Adarsh Nagar, Ajmer 305001

-----Petitioner

Versus

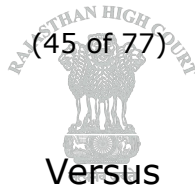
1. State Of Rajasthan, Through Principal Secretary Home, Ministry Of Home Affairs, Secretariat, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur, Rajasthan
3. Cyber Crime Cell Nodal Agency, Through Igp (Cid-Cb) Police Headquarters, Jaipur
4. State Bank Of India, Branch At Ajmer Makhupura Ind. Estate Opposite Makhupura Industrial Area District Ajmer 305002

-----Respondents

(97) S.B. Civil Writ Petition No. 15304/2026**CNR: RJHC020766072026 | URN: CW / 32551U / 2026**

Ilyas Khan S/o Sirdar Khan, Aged About 31 Years, Resident Of
Pata District Alwar, Rajasthan, 301025.

-----Petitioner



Versus

1. Indian Overseas Bank, Branch-E P 126A Opp Panchyat Office, Mubarakpur, Alwar Pin 301025 Through Its Manager.
2. Deputy Inspector General, Cyber Crime, Police Head Quarters, Jaipur Rajasthan

-----Respondents

(98) S.B. Civil Writ Petition No. 15307/2026

CNR: RJHC020720972026 | URN: CW / 32556U / 2026

Jitendra Singh Rajawat S/o Shri Gulab Singh Rajawat, R/o Balloopura, Jaipur, Rajasthan 303903.

-----Petitioner

Versus

1. Au Small Finance Bank Ltd., Through Its Branch Manager, Pratap Nagar Branch, Plot No. A, Sector-8, Haldighati Marg, Main Tonk Road, Pratap Nagar, Jaipur, Rajasthan - 302033.
2. Deputy Inspector General Of Police, Cyber Crime, Police Head Quarters, Lal Kothi, Jaipur, Rajasthan - 302015.

-----Respondents

(99) S.B. Civil Writ Petition No. 15626/2026

CNR: RJHC020767412026 | URN: CW / 33265U / 2026

Jitendra Kumar Kansal S/o Raman Lal Gupta, Aged About 39 Years, R/o 61-A, First Floor, Scheme No. 4 , Prem Nagar, Gurjar Ki Thari, Shyam Nagar, Jaipur, Rajasthan.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur.
3. ICICI Bank, Branch New Atish Market, Japur Through Its Branch Manager.

-----Respondents

(100) S.B. Civil Writ Petition No. 15627/2026
CNR: RJHC020761292026 | URN: CW / 33266U / 2026

Mahendra Singh Son Of Jaswant Singh, Aged About 48 Years,
Resident Of A-119, Indra Verma Colony, Shastri Nagar, Jaipur,
Jaipur, Rajasthan- 302016

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary,
Department Of Home, Secretariat, Jaipur.
2. DIG, Cyber Crime Jaipur, Rajasthan.
3. Kotak Mahindra Bank, Through Its Branch Manager,
Shopping Center, E4 And E5, Jhotwara Road, Subash
Nagar, Shastri Nagar, Jaipur, Rajasthan 302012.

-----Respondents

(101) S.B. Civil Writ Petition No. 15628/2026
CNR: RJHC020767162026 | URN: CW / 33267U / 2026

Kamal Barman S/o Shri Joytin Baran, Resident Of Plot No. C-15,
Sudarshan Pura, Jaipur, Rajasthan-302006

-----Petitioner

Versus

1. Kotak Mahindra Bank Ltd., Through Its Branch Manager,
New Sanganer Branch, Kmbl, 7-Bohra Enclave, Dp
Colony, New Sanganer Road, Bhagwan Marg, Jaipur,
Rajasthan-302019
2. Deputy Inspector General Of Police, Cyber Crime, Police
Head Quarters, Lal Kothi, Jaipur, Rajasthan-302015

-----Respondents

(102) S.B. Civil Writ Petition No. 15634/2026
CNR: RJHC020751682026 | URN: CW / 33279U / 2026

M/s Shafik Goat Farm, Through Proprietor Mohammad Shafik S/o
Mohammad Rafik, Aged 38 Years, R/o Ghanghoo, P.o. Ghanghoo
District Churu, Rajasthan 331001.

-----Petitioner

Versus

1. State Of Rajasthan, Through Director General Of Police
Director Jaipur Rajasthan
2. DIG Cyber Crime, Police Headquarter Jaipur.

3. Bandhan Bank, Through The Bank Manager, Churu, Branch Churu, Rajasthan.

----Respondents

(103) S.B. Civil Writ Petition No. 15766/2026
CNR: RJHC020767432026 | URN: CW / 33585U / 2026

Priyanka Mangal W/o Jitendra Kumar Kansal, Aged About 36 Years, R/o 61-A, First Floor, Scheme No. 4, Prem Nagar, Gurjar Ki Thari, Shyam Nagar, Jaipur, Rajasthan.

----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur.
3. The SHO, Cyber Police Station, Navi Mumbai, Maharashtra.
4. The SHO, Police Station, Indore Urban Vijay Nagar, Madhya Pradesh.
5. ICICI Bank, Branch New Atish Market, Jaipur Through Its Branch Manager.

----Respondents

(104) S.B. Civil Writ Petition No. 15783/2026
CNR: RJHC020784192026 | URN: CW / 33634U / 2026

M/s Dev Construction Company, Through Its Proprietor Kamal Kishore Koli S/o Shri Omprakash, Aged About 47 Years, R/o 24, Gandhi Colony, Brahampuri, Triopoliya Bazar, Jaipur, Rajasthan.

----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur.
3. Indian Overseas Bank, Branch 1193, Uniyaron Ka Rasta, Jaipur, Chandpole Bazar, Jaipur Through Its Branch Manager.

----Respondents



(105) S.B. Civil Writ Petition No. 15787/2026
CNR: RJHC020784292026 | URN: CW / 33640U / 2026

Ganesh Collection, Through Its Proprietor Ganesh S/o Shri Gopal, Aged About 36 Years, R/o 8, Getore Ki Chatariya, Behind Hanuman Mandir, Brahampuri, Tripolia Bazar, Jaipur, Rajasthan.

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Home Department, Jaipur.
2. Deputy Inspector General Of Police, Cyber Crime, Police Headquarter, Jaipur.
3. Indian Overseas Bank, Branch 1193, Uniyaron Ka Rasta, Jaipur, Chandpole Bazar, Jaipur Through Its Branch Manager.

-----Respondents

For Petitioner(s)	:	Mr. Ankur Jain Advocate for Mr. Sidhant Gaur Advocate Mr. Ankur Singh Tomar Advocate Ms. Ruchika Sharma Advocate Mr. Hemant Singh Advocate with Mr. Nachiket Singh Advocate and Mr. Abhishek Sharma Advocate Mr. Tushar Panwar Advocate Mr. Mukul Rao Advocate Mr. Ankit Vishnoi Advocate Mr. Yogesh Kumar Kairwal Advocate Mr. Suresh Verma Advocate with Mr. Abhay Singh Rathore Advocate for Mr. Adarsh Singhal Advocate Ms. Varuni Agarwal Advocate Mr. Ritesh Singh Shekhawat Advocate with Ms. Neetika Kalakar Advocate for Mr. Saurabh Dubey Advocate Mr. Varun Sharma Advocate Mr. Abhilash Sharma Advocate Mr. Naveen Kumar Khaparwal Advocate Mr. Yogesh Kumar Kairwal Advocate Mr. Shivam Sharma Advocate with Ms. Jyoti Sharma Advocate for Mr. Mayank Choudhary Advocate Mr. Abhishek Singh Shekhawat Advocate Mr. Avinash Fenin Advocate with
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Mr. Kamlesh Kaswan Advocate for
Mr. Kamlesh Kumar Advocate
Mr. Jai Singh Rathore Advocate
Ms. Garima Yadav Advocate for
Ms. Anita Goyal Advocate
Mr. Vishvendra Sharma Advocate for
Mr. Navin Kumar Yadav Advocate
Mr. Pawan Kumar Verma Advocate
Mr. Khizer Iqbal Khan Advocate
Mr. Swaraj Panwar Advocate
Mr. Deepak Kumar Meena Advocate
Ms. Palak Rohila Advocate for
Mr. Sunil Kumar Singodiya Advocate
Mr. Mukesh Dudi Advocate
Mr. Koslesh Kumar Bairwa Advocate
Mr. Sunil Kumar Jangid Advocate
Mr. Avinash Dhanju Advocate
Mr. Vishwas Sharma Advocate
Mr. Saurabh Tiwari Advocate
Mr. Kuldeep Devra Advocate
Mr. N.K. Tiwari Advocate
Ms. Shalu Advocate
Mr. Sanjay Khedar Advocate
Mr. Anand Godara Advocate
Mr. Tej Pratap Singh Advocate with
Mr. Aman Lodha, Advocate
Mr. Harsh Lodha Advocate and
Mr. Aditya Sharma Advocate for
Mr. Pranav Pareek Advocate
Mr. Rahul Agarwal Advocate
Mr. Prithvi Singh Advocate
Mr. Sabir Ali Advocate
Mr. Pawan Kumar Verma Advocate
Mr. Aayush Goyal Advocate
Mr. Sahaj Veer Baweja Advocate
Mr. Mohit Khandelwal Advocate
Mr. Deependra Yadav Advocate
Mr. Prashant Pareek Advocate for
Mr. Happy Sharma Advocate
Mr. Aveesh Mourya Advocate
Mr. Anil Sonkariya Advocate
Mr. Shashank Bhansali Advocate with
Mr. Yatin Kumar Advocate for
Mr. Rajveer Singh Mahala Advocate
Mr. Sourabh Agarwal Advocate
Mr. Hassimuddin Advocate
Mr. Avinash Gautam Advocate
Mr. Bhanu Pratap Singh Advocate
Ms. Anjum Khan Advocate
Mr. Mohit Bishnoi Advocate
Mr. Tarun Kumar Advocate with
Mr. Anil Sankhala Advocate

Mr. Bantoo Mali Advocate for
 Mr. Mahendra Kumar Meena
 Advocate
 Mr. Bhanu Pratap Singh Bhati
 Advocate
 Mr. Ravindra Saini Advocate with
 Mr. Rahul Gupta Advocate
 Mr. Ajay Khedar Advocate with
 Mr. L.M. Kapoor Advocate
 Mr. Nishant Sharma Advocate
 Ms. Keerti Advocate
 Mr. Amit Puri Advocate
 Mr. Ketan Dhabhai Advocate
 Mr. A.R. Meena Advocate
 Mr. Atul Sharma Advocate
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 Mr. Hemraj Bairwa Advocate
 Mr. D.S. Bagadia Advocate
 Mr. Avi Airun Advocate

For Respondents : Ms. Devakriti Vashishtha Advocate
 with
 Ms. Sunita Meena AGC for
 Mr. Bhunesh Sharma, AAG
 Mr. Munendra Singh Fouzdar Advocate
 for
 Mr. Somitra Chaturvedi, Dy. GC
 Mr. Tanuj Gupta Advocate
 Mr. Laxmi Kant Sharma Advocate with
 Ms. Shivani Paliwal Advocate for
 Mr. Ram Naresh Vijay Advocate
 Mr. Sanjog Gupta Advocate
 Mr. Dikshant Jain Advocate
 Mr. Naman Yadav Advocate
 Mr. Shashank Jain Advocate for
 Mr. Vikas Jain Advocate
 Mr. Ganesh Sharma Advocate
 Mr. Rakshit Jain Advocate for
 Mr. Abhishek Bhandari Advocate
 Mr. Ashish Sharma Advocate
 Mr. Akshay Khandelwal Advocate for
 Mr. Saransh Ghiya Advocate
 Mr. Shashi Bhusan Gupta Advocate
 Mr. Vikas Samodia Advocate with
 Ms. Nidhi Samodia Advocate for
 Ms. Suruchi Kasliwal Advocate
 Mr. Vibhanshu Sharma Advocate with
 Mr. Varun Sharma Advocate for
 Ms. Anita Agarwal Advocate
 Mr. Abhishek Pareek Advocate
 Ms. Pragya Singh Advocate for
 Mr. Jitendra Mishra Advocate
 Mr. Alok Mathur Advocate

Mr. Aniroodh Mathur Advocate
Mr. Jhabar Mal Swami Advocate with
Mr. Hitesh Kumar Advocate
Mr. Vineet Sharma Advocate
Mr. Javed Choudhary Advocate
Mr. Mahipal Singh Shekhawat
Advocate.

HON'BLE MR. JUSTICE ANAND SHARMA

Judgment

REPORTABLE

Date of conclusion of arguments	::	17.08.2026
Date on which judgment was reserved	::	17.08.2026
Whether the full judgment or only the operative part is pronounced	::	Full Judgment
Date of pronouncement	::	20.08.2026

1. Since common questions of law and facts arise in all these writ petitions, they were heard analogously and are being decided by this common judgment. The principal grievance raised by the petitioners is against the freezing/debit-freezing/lien marking over their bank accounts pursuant to communications issued by the Investigating Agencies in connection with alleged cyber financial frauds. The petitioners seek defreezing of their respective bank accounts and restoration of their right to operate the same. Having regard to the large number of similar matters coming before this Court and the recurring nature of the grievance, this Court considers it appropriate not merely to examine the individual grievances, but also to lay down certain general directions and safeguards so that the legitimate interests of investigation and recovery of cyber-fraud proceeds are protected without subjecting innocent citizens, firms, companies and other account holders to arbitrary or disproportionate financial restrictions.

2. The facts of the individual writ petitions are different in their particulars and, therefore, it would not be appropriate to reproduce the facts of each matter in detail in this common judgment. Broadly stated, however, the petitioners are individuals, proprietorship concerns, partnership firms, companies and other account holders whose bank accounts have either been completely frozen, debit-frozen or subjected to a lien pursuant to information allegedly received from investigating agencies regarding one or more transactions suspected to have a connection with cyber financial fraud. In some matters, the disputed transaction is of a very small amount, sometimes less than Rs.100/-, Rs.1,000/-, Rs.5,000/- or Rs.10,000/-, whereas the entire bank account containing substantially larger amounts has been rendered inoperative. In certain cases, the amount allegedly connected with the offence itself has not been crystallised. In some cases, the petitioners assert that they are neither accused, nor suspects and there is no material demonstrating their conscious involvement in the alleged cyber fraud. In some matters, investigation has already culminated in a clean chit, closure report or other order exonerating the account holder, yet the bank account continues to remain frozen.

3. Another recurring grievance is that despite there being no FIR, no complaint against the concerned account holder on the National Cybercrime Reporting Portal ('NCRP') or any other official platform, the bank account has been frozen merely on the basis of a communication or letter purportedly issued by an Investigating Officer, sometimes without specifying the FIR/crime number, the nature of the offence, the disputed transaction, the amount

allegedly involved or the statutory provision under which the restraint has been imposed. There are also cases where a bank, on receiving information regarding a suspicious transaction, has independently placed restrictions upon the account on account of suspected mule-account activity, unusual transactions or deficiencies in KYC/source-of-funds/ income documentation. Such cases require to be separately dealt with in accordance with the banking and regulatory framework, and cannot mechanically be equated with a police-directed restraint.

4. The grievance is not confined to the initial freezing of accounts. A substantial number of petitioners have stated that even after approaching the concerned bank and/or Investigating Agency, they have not been informed of the precise reason for the restraint, the amount allegedly involved, the transaction ID/UTR concerned, the case in which the amount is required, or the authority under which the restraint continues. In several cases, representations remain unattended for considerable periods. This Court is also informed that the Ministry of Home Affairs, Government of India, through the Indian Cybercrime Coordination Centre (I4C), issued on 02.01.2026 a comprehensive Standard Operating Procedure for the National Cybercrime Reporting Portal (NCRP) and Citizen Financial Cyber Fraud Reporting and Management System (CFCFRMS), dealing, inter alia, with putting amounts on hold, suspension of digital banking services, seizure of accounts, restoration of money and grievance redressal. The Central Government has subsequently stated that the Grievance Redressal Module and Money Restoration Module have been made functional from April 2026.

5. Learned counsel appearing for the petitioners, in substance, submitted that freezing of the entire bank account is arbitrary, excessive and disproportionate. It was argued that a bank account in the present economic and technological environment is an essential instrument for receiving salary and business receipts, making payments, meeting statutory liabilities, paying employees and vendors and maintaining day-to-day livelihood. According to learned counsel, mere existence of a suspected transaction cannot justify depriving an account holder of access to his entire lawful balance. Even assuming that a particular credit is suspected to represent proceeds of cyber fraud, the restraint, ought ordinarily to be confined to the identifiable disputed amount.

6. Learned counsel further submitted that the petitioners cannot be made to suffer merely because a small amount has passed through their accounts in the course of an extensive money trail. Unless the investigation discloses a prima facie nexus between the account holder and the alleged offence, continuation of a blanket debit freeze amounts to imposing punishment without trial. It was also submitted that where the account holder has been exonerated, where the investigation has concluded, where no FIR or NCRP complaint exists against him, or where the Investigating Agency itself has not crystallised the disputed amount, continued freezing of the entire account has no rational nexus with the object of investigation.

7. It was further argued that the Central Government SOP dated 02.01.2026 itself provides a mechanism for grievance redressal and removal of holds/lien and, therefore, the

investigating agencies and banks are required to act in accordance with the said mechanism within the prescribed time. Learned counsel submitted that failure to act upon the grievance mechanism cannot result in an indefinite deprivation of the account holder's property and livelihood.

8. Per contra, learned counsel appearing for the State and investigating agencies submitted that cyber financial crimes are fundamentally different from ordinary offences because the money is transferred rapidly through several layers and may disappear from the financial system before the investigation can trace it. It was contended that immediate freezing or holding of an account is therefore an important investigative measure. In some matters, the account holders have been identified as Layer-1 recipients and the transaction trail directly connects their accounts with the reported cyber fraud. It was argued that, at the stage of investigation, the Investigating Officer is not required to conclusively establish guilt and only a reasonable basis for suspicion is necessary.

9. It was further submitted that the action of the investigating agency is intended to preserve the suspected proceeds of crime and is not punitive. Learned counsel submitted that if the entire account is allowed to remain operational during investigation, there is a real possibility of misusing or withdrawal of the suspected amount. It was accordingly urged that this Court should not interfere with legitimate investigative measures merely because the account holder claims financial hardship.

10. Learned counsel appearing for the banks submitted that banks ordinarily act upon lawful instructions received from

competent investigating agencies and are also required to comply with their independent obligations under the applicable banking, KYC, anti-money-laundering and fraud-risk-management framework. It was submitted that where an account exhibits unusual transaction patterns or deficiencies in KYC/source-of-funds or income documentation, appropriate restrictions may be imposed by the bank independently of any criminal investigation. The banks, however, have no objection to operating the accounts in accordance with lawful and reasoned directions issued by the competent authority.

11. This Court has carefully considered the rival submissions, examined the material placed on record and also considered the statutory framework, the constitutional principles governing State action and the recent judicial developments concerning freezing of bank accounts in cyber-crime investigations.

12. There can be no quarrel with the proposition that prevention and investigation of cyber financial crimes constitute matters of considerable public importance. The State has not only the power, but also the duty to protect victims of cyber fraud, prevent dispersion of the proceeds of crime and ensure that unlawfully diverted funds remain traceable and recoverable. The CFCFRMS has been established precisely with the object of enabling immediate action in financial cyber fraud cases and the Central Government has reported that substantial amounts have been saved through the system.

13. Equally, however, the existence of a legitimate investigative power does not mean that its exercise is immune

from constitutional scrutiny. Every exercise of statutory power by a public authority is subject to the requirements of legality, rationality, reasonableness, non-arbitrariness and proportionality. The seriousness of cyber-crime cannot justify abandoning the safeguards which protect an innocent citizen against arbitrary State action.

14. A bank account is undoubtedly “property” in the legal sense. More importantly, in contemporary life it is not merely a repository of money. It is the principal mechanism through which an individual receives his salary or business receipts, pays for food, education, medical needs, rent, taxes and utilities, discharges contractual obligations and carries on trade or profession. In the case of a business entity, complete freezing of the account may prevent payment of employees, statutory dues, suppliers and creditors and may effectively paralyse the business. The civil consequences of such action can therefore be immediate, grave and disproportionate.

15. Section 106 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (hereinafter to be referred as ‘the BNSS’) corresponds substantially to the former Section 102 of the Code of Criminal Procedure, 1973 (hereinafter to be referred as ‘Cr.P.C.’) and empowers a police officer to seize property which may be alleged or suspected to have been stolen or which is found under circumstances creating suspicion of the commission of an offence. Significantly, sub-section (3) requires the police officer acting under the provision to forthwith report the seizure to the Magistrate having jurisdiction.

16. The BNSS has, however, introduced a significant and specific provision in Section 107 dealing with attachment, forfeiture or restoration of property derived or obtained, directly or indirectly, as a result of criminal activity or the commission of an offence. Section 107 of the BNSS contemplates for filing of an application by the Investigating Officer, with the approval of the Superintendent of Police or Commissioner of Police, to the competent Court or Magistrate; where the Magistrate is thereafter required to apply his judicial mind and, ordinarily, issue notice and provide an opportunity of hearing before attachment. In an emergent case, an interim ex parte order may be passed where notice would defeat the object of attachment.

17. The distinction between seizure for purposes of investigation and attachment for securing proceeds of crime is therefore material. The former is an investigative measure accompanied by the statutory obligation of reporting to the Magistrate; the latter involves judicial supervision and the safeguards expressly incorporated in Section 107 of the BNSS. The Investigating Agency cannot be permitted to achieve, by merely labelling its communication as a "freeze", "debit freeze", "lien" or "seizure", a result which in substance amounts to indefinite attachment of the property of a citizen without following the procedure prescribed by law.

18. This aspect assumes greater significance because several High Courts have recently examined the problem of indiscriminate freezing of bank accounts in cyber-crime cases. In **Neelkanth Pharma Logistics Pvt. Ltd. vs. Union of India & Another, 2025 SCC OnLine Del 1055**, the Delhi High Court

noticed that the petitioner's account containing a substantial balance had been frozen because of a credit of only Rs.200/-. The Court observed that where the disputed amount is identifiable, marking a lien upon that amount should ordinarily be explored as the appropriate interim measure rather than freezing the entire account. The Delhi High Court also emphasised that blanket freezing has serious consequences for the right to livelihood and directed that reasons must be furnished when the entire account is sought to be frozen.

19. The principle of proportionality emerging from the aforesaid decision commends acceptance. The investigative agency must certainly be permitted to secure the suspected amount; but the protection of the victim cannot automatically translate into punishment of an account holder who has not yet been found guilty, particularly where the latter's account contains funds having no demonstrated connection with the alleged offence.

20. This Court, in its earlier decision dated 30.06.2026 delivered in the case of **Jinat Bano vs State Bank of India & Another (S. B. Civil Writ Petition No. 5036/2026)**, in the circumstances where small disputed amount despite being identifiable, entire account was arbitrarily frozen by the Bank Authorities on an intimation received from the Investigation agency, after applying doctrine of proportionality, has given following directions:

"13. Accordingly, while balancing the requirements of a fair investigation with the petitioner's right to access and operate her legitimate funds, the present writ petition is disposed of with the following directions:

(i) Respondent-bank shall forthwith remove the debit freeze/restriction imposed upon the bank account in

question and permit the petitioner to operate the bank account in question in the ordinary course.

(ii) Respondent-bank shall, however, continue to maintain a lien or restraint only to the extent of the amount in question, which is alleged to be connected with the transaction under investigation and the petitioner shall not be entitled to withdraw, transfer or otherwise deal with the amount in question without permission of the competent authority.

(iii) The petitioner shall extend full cooperation to the investigating agency and appear before the concerned authorities as and when called upon to do so for the purpose of investigation.

(iv) The petitioner shall maintain the bank account in question in active status and shall not close, surrender or otherwise discontinue the same without prior intimation to and permission from the investigating agency till conclusion of the investigation.

(v) It is clarified that the present order shall not be construed as an expression on the merits of the allegations under investigation. The investigating agency shall remain at liberty to proceed in accordance with law and take such action as may be warranted on the basis of material collected during investigation.

(vi) In the event, the investigation ultimately reveals the petitioner's involvement in the alleged offence or establishes that the amount in question constitutes proceeds of the unlawful transaction, it shall be open for the competent authority to deal with the amount in question and take consequential action strictly in accordance with law.

(vii) It shall further be open to Respondent-bank and the investigating agency to deal with or transfer the amount in question in accordance with any lawful direction issued by the competent authority having jurisdiction in the matter."

21. This Court finds that the aforesaid directions in the given case were sufficient and effective, but are not exhaustive enough to cover other grievances, as raised by number of petitioners in the present batch of writ petitions.

22. It would not be out of place to mention that the SOP dated 02.01.2026 was framed to establish a fair and transparent uniform process for all participating entities and specifically provides mechanisms for putting amounts on hold, seizure of accounts, restoration of money and time-bound grievance redressal.

23. The SOP is of particular significance in the present context. It represents an institutional response to the very problem which has come before this Court in these writ petitions. It does not proceed on the premise that every account through which a suspected transaction has passed must be rendered completely inoperative. Rather, it contemplates transaction-linked action, accountability of participating entities and a structured grievance redressal process. The Central Government itself has described the SOP as providing a uniform framework for complaint processing, bank coordination, grievance redressal, removal of lien markings and restoration of defrauded funds.

24. Clause 10.1 of the SOP is particularly relevant. It contemplates that an affected account holder may approach the bank, whereupon the bank is required to undertake Customer Due Diligence and Enhanced Due Diligence and, where justified, submit the grievance through the CFCFRMS Grievance Redressal Module. The SOP contemplates submission by the bank at the earliest and not beyond seven calendar days from the grievance. The grievance is thereafter assigned to the concerned Investigating Officer/police officer for verification.

25. The Court is, however, of the considered opinion that the existence of the CFCFRMS mechanism cannot be treated as an alternative to constitutional fairness; rather, it is a mechanism intended to operationalise fairness and accountability within the investigation process. Failure of an officer or bank to act within the prescribed framework cannot become a justification for continuing an indefinite freeze.

26. At the same time, this Court cannot accept the broad proposition that every freeze is illegal merely because the account holder is not named as an accused in the FIR. Cyber financial frauds necessarily involve layers of transactions and an innocent intermediary account may sometimes receive proceeds without the account holder's knowledge. Conversely, the absence of an FIR against a particular person cannot by itself preclude legitimate preliminary verification or urgent preservation of a suspected amount. The decisive consideration must be whether there exists objective material demonstrating a reasonable and proximate nexus between the account/transaction and the alleged offence and whether the extent and duration of restraint are reasonably necessary.

27. Thus, four requirements must ordinarily govern the exercise of power: first, there must be lawful authority for the restraint; second, there must be tangible material disclosing a prima facie nexus between the particular account or transaction and the offence under investigation; third, the Investigating Officer must identify, as far as reasonably practicable, the transaction and amount requiring protection; and fourth, the restraint must be proportionate to the investigative necessity and cannot continue mechanically after the necessity ceases to exist.

28. A mere expression such as "suspicious transaction", "mule account", "Layer-1 account" or "cyber fraud transaction" cannot, by itself, constitute adequate reasons for indefinitely immobilising the entire bank account. Such expressions may justify investigation, but they cannot substitute the material upon which the conclusion of suspicion is founded. The communication

to the bank should, subject to legitimate investigative confidentiality, contain sufficient particulars to enable the bank to identify the account and transaction concerned and to understand the nature and extent of the restraint.

29. The Court is particularly concerned by instances where the alleged disputed amount is very small while the entire account is frozen. If, for example, the alleged cyber-fraud amount is Rs.500/- but the account contains Rs.5 lakhs, the object of investigation is ordinarily achieved by preserving Rs.500/- and not by depriving the account holder of the remaining Rs.4,99,500/-.

30. The same principle applies where the alleged amount has not yet been crystallised. An Investigating Officer cannot indefinitely communicate to a bank that the "account is under investigation" and thereby cause a complete freeze for an unspecified period. Investigation may be continuing, but the financial restraint must nevertheless remain connected to a legally permissible investigative purpose. Where immediate preservation is necessary, the officer must take appropriate steps under the applicable statutory provisions and seek judicial orders wherever the law so requires.

31. There is also a fundamental distinction between holding a disputed amount and freezing an entire account. The former preserves the subject matter of the alleged offence while permitting legitimate funds to remain available to the account holder; the latter disables the entire financial life of the person. Proportionality consequently requires that, wherever the disputed amount is identifiable and there is no specific material demonstrating wider complicity, the first course should ordinarily

be to place a lien/hold upon the disputed amount rather than debit-freeze the entire account.

32. A blanket freeze may nevertheless be justified in exceptional cases. Such cases may include, illustratively, where the account itself appears to be a deliberately operated mule account; where there are repeated suspicious credits and onward transfers; where the account holder is a named accused or there is material showing conscious participation; where the entire balance is reasonably suspected to constitute proceeds of crime; where multiple linked transactions make segregation presently impracticable; or where partial operation of the account would demonstrably defeat the investigation. Even in such cases, the reasons for adopting the more restrictive measure must be recorded in writing and should be periodically reviewed.

33. This Court also finds substance in the grievance that in certain cases the bank has received a communication which does not specify whether the action is being taken pursuant to an FIR, NCRP/CFCFRMS report, statutory seizure, judicial order or independent banking/KYC action. Such ambiguity is impermissible. An account holder cannot be left unaware of the authority or nature of the restraint affecting his property.

34. Accordingly, it is directed that every communication issued by a police/investigating agency to a bank for freezing, debit-freezing, lien marking, holding or seizure of a bank account shall, to the extent permissible without prejudicing the investigation, clearly indicate: (i) the name and designation of the Investigating Officer; (ii) the police station/agency and contact particulars; (iii) FIR/crime/NCRP/CFCFRMS reference number,

wherever available; (iv) the legal provision under which action is taken; (v) the account number and bank details; (vi) the transaction ID/UTR/date of the transaction, wherever available; (vii) the disputed amount or the basis for concluding that the entire account requires restraint; and (viii) whether the communication is intended as a hold/lien on a specified amount, suspension of digital banking facilities, seizure of the account or a request for judicial attachment.

35. Where the bank receives a communication which merely mentions a suspected transaction without identifying the disputed amount, the bank should, through its designated nodal officer, seek clarification from the requisitioning authority rather than mechanically converting a transaction-specific alert into an indefinite blanket freeze, unless the communication expressly and lawfully requires wider restraint and contains reasons supporting such action.

36. The requirement of reporting under Section 106(3) of the BNSS is mandatory. Therefore, where the police action constitutes seizure of property under Section 106 of the BNSS, the Investigating Officer shall forthwith report the seizure to the competent Magistrate. A bank cannot be used as a substitute for the statutory judicial process. Where the restraint is in substance an attachment of property as proceeds of crime, the Investigating Officer shall invoke Section 107 of the BNSS and obtain the appropriate order of the competent Court/Magistrate in accordance with law.

37. This Court makes it clear that the aforesaid directions do not prevent the investigating agency from taking immediate

action in an emergent situation to prevent dissipation of suspected proceeds of cyber fraud. The investigating agency may take such action as is permissible in law and under the CFCFRMS/SOP. What is prohibited is the conversion of an urgent, temporary investigative measure into an indefinite and disproportionate deprivation without subsequent application of mind and compliance with the statutory safeguards.

38. Another category requiring special attention is that of persons who have been exonerated, discharged, or in whose cases investigation has culminated without finding their involvement. Once the investigating agency has no further requirement to preserve the amount or account, there is no justification for continuing the restraint. A citizen cannot be required to repeatedly approach different authorities merely to obtain restoration of a right which the investigating agency itself no longer needs to restrict.

39. Accordingly, it is directed that whenever an investigation is concluded, a closure report is filed, the account holder is exonerated, or the Investigating Officer otherwise forms an opinion that continuation of the freeze/lien is not necessary, the concerned Investigating Officer shall forthwith communicate the decision to the bank and update the relevant CFCFRMS/NCRP record, wherever applicable. The bank shall thereafter remove the police-directed restraint expeditiously, of course, subject to any independent statutory restraint lawfully existing for reasons unrelated to the concluded investigation.

40. This Court is also conscious of the cases where the bank itself has noticed unusual transactions, failure to comply with

KYC requirements, suspicious identity, unexplained source of funds or characteristics suggesting use of the account as a mule account. Nothing contained in this judgment shall be construed as disabling a bank from taking action independently required under the applicable RBI directions, KYC norms, anti-money-laundering framework or other law. However, such action must be clearly distinguished from a police-directed cyber-crime freeze. The bank shall communicate to the customer the nature of the restriction and the steps required for rectification, subject to restrictions on disclosure imposed by law.

41. This Court also considers it necessary to deal with cases where there is no FIR or NCRP/CFCFRMS complaint against the account holder. As already observed, absence of an FIR against a person does not by itself render every preliminary investigative measure illegal. Nevertheless, an unverified or vague communication cannot be the sole basis for indefinitely freezing a citizen's entire bank account. Where the communication is not supported by an identifiable investigation, complaint, transaction or material showing a prima facie nexus with an offence, the restraint cannot be permitted to continue merely because the bank has received a letter from an unidentified or unauthorised source.

42. The grievance mechanism prescribed under Clause 10 of the SOP must be made effective in practice. An account holder, who approaches the bank with a bona fide grievance, cannot be relegated from the bank to the police and from the police to another State agency indefinitely. The very object of a centralised grievance mechanism is to ensure that responsibility is fixed upon

the concerned participant and that the grievance is resolved within a reasonable and prescribed time. The SOP itself contemplates a seven-day period for the bank to submit the grievance through the CFCFRMS mechanism after receipt of the customer's complaint, and subsequent verification by the concerned Investigating Officer.

43. It is, therefore, directed that the respondents shall scrupulously follow the SOP dated 02.01.2026, as amended or supplemented from time to time by the competent authority. Where the SOP provides a particular procedure or time limit, the same shall be treated as binding upon the concerned participating entity, unless a competent Court has passed an order to the contrary.

44. The Court is of the considered view that the recurring nature of these cases warrants institutional directions. The object is not to create an additional hurdle for cyber-crime investigation, but to ensure that effective investigation and protection of innocent citizens operate simultaneously. The fight against cyber-crime will be strengthened, rather than weakened, when investigating agencies distinguish between a genuine mule account and an innocent account into which an isolated transaction has incidentally travelled.

45. The following principles shall, accordingly, govern freezing/lien/hold/seizure of bank accounts in cyber financial crime investigations within the State of Rajasthan:

(A) No bank account shall be subjected to an indefinite blanket debit freeze merely on the basis of a vague, unverified or cryptic communication.

(B) Before imposing or continuing a restraint, the Investigating Officer shall ascertain and record the material showing a prima facie nexus between the particular account/transaction and the offence under investigation.

(C) Wherever the disputed amount is identifiable, the ordinary course shall be to preserve that amount by lien/hold rather than freeze the entire account, unless reasons exist demonstrating why wider restraint is necessary. Directions given by this court in the case of **Jinat Bano (supra)** shall be strictly followed.

(D) Where the entire account is required to be frozen because of the nature of the suspected offence, repeated transactions, mule-account indicators, conscious involvement of the account holder, or inability to segregate the proceeds, specific reasons for adopting the wider restraint shall be recorded in the case diary/appropriate record and communicated to the bank.

(E) Where the action constitutes seizure under Section 106 of the BNSS, the statutory requirement of forthwith reporting the seizure to the competent Magistrate shall be complied with.

(F) Where the investigating agency seeks attachment of property as proceeds of crime, the procedure under Section 107 of the BNSS shall be followed and the matter shall be placed before the competent Court/Magistrate in accordance with law.

(G) A freeze shall not continue indefinitely merely because investigation is pending. The necessity of continuing the restraint shall be periodically reviewed by the Investigating Officer and supervisory officer.

(H) If the investigation reveals that the account holder has no connection with the offence and the disputed amount is not required to be retained, the restraint shall be withdrawn forthwith.

(I) Upon conclusion of investigation, filing of a closure report, exoneration of the account holder, or a finding that the account/amount is no longer required for investigation, necessary instructions for defreezing shall be issued without avoidable delay.

(J) Every communication to the bank shall, as far as permissible, contain sufficient particulars to identify the case, account, transaction and amount involved and the legal basis of the action.

(K) The bank shall not mechanically transform a transaction-specific request for holding a particular amount into a blanket freeze of the entire account, unless the communication and the material disclosed therein lawfully justify such wider action.

(L) Independent banking restrictions arising from "Know Your Customer" (KYC), "Anti-Money Laundering" (AML), "Fraud-Risk Management" or other regulatory obligations shall remain governed by the applicable law and RBI directions; however, the bank shall clearly distinguish such independent action from a police/cyber-crime restraint.

(M) The grievance redressal mechanism under Clause 10 of the SOP dated 02.01.2026 shall be strictly followed. Banks and investigating agencies shall ensure that the account holder's grievance is not left unattended merely because the underlying cyber complaint originated in another State.

(N) Verification of an account holder's grievance should ordinarily be undertaken through electronic means/video conferencing

wherever practicable. Personal appearance shall not be insisted upon unless genuinely necessary for the investigation and reasons for such necessity are recorded. The SOP itself contemplates such a mode of verification.

46. So far as the individual writ petitions are concerned, the concerned Investigating Officer and the respective respondent bank shall examine each account in the light of the principles and directions recorded herein. Where the disputed amount is identifiable and there is no material justifying a wider freeze, the account shall be permitted to operate subject only to a lien/hold for the disputed amount. Where no disputed amount is identifiable and no specific material justifies continuation of a complete freeze, the restraint shall be reviewed and appropriate action shall be taken in accordance with law. Where the account holder has already been exonerated or the investigation no longer requires retention of the account/funds, necessary defreezing shall be undertaken forthwith.

47. In matters where the restraint has been imposed solely pursuant to an investigation outside the State of Rajasthan, the concerned authorities of Rajasthan Police/bank shall communicate with the requisitioning agency and obtain the necessary clarification rather than requiring the citizen to travel to another State merely to ascertain why his account has been frozen. Inter-State cyber investigation is a reality; inter-State transfer of hardship to an innocent citizen cannot become its necessary consequence.

48. The Director General of Police, Rajasthan and the Inspector General/DIG in charge of Cyber Crime in the State of

Rajasthan shall, within four weeks from the date of receipt of copy of this judgment, issue a comprehensive General Circular/Standing Order incorporating the principles and directions contained herein. The Circular shall be circulated to all Commissioners of Police, Range IGs/DIGs, District Superintendents of Police, Cyber Crime Police Stations, Investigating Officers and other officers dealing with NCRP/CFCFRMS complaints and financial cyber-crime investigations.

49. The said Circular shall specifically direct every Investigating Officer in the State to comply with the statutory provisions of the BNSS, SOP dated 02.01.2026, the applicable RBI/banking directions and the principles laid down in this judgment. The supervisory officers shall ensure that an account is not subjected to a mechanical or disproportionate blanket freeze and that every continuing restraint is periodically reviewed.

50. The Director General of Police, Rajasthan, shall also designate an appropriate Senior Officer at the State level to monitor complaints relating to prolonged or disproportionate freezing of bank accounts in cyber-crime cases and to coordinate with the State Cyber Crime Wing, CFCFRMS and participating banks. The monitoring mechanism shall maintain appropriate data regarding the number of accounts frozen, amounts placed on hold, grievances received, grievances resolved, and cases where complete freezes were converted into transaction-specific liens.

51. The DIG/competent Senior Officer of the Cyber Crime Wing shall, in particular, ensure that the concerned Investigating Officers are sensitised regarding the distinction between: (i) a

suspected transaction; (ii) a transaction-specific hold/lien; (iii) seizure of property under Section 106 of the BNSS; (iv) attachment of proceeds of crime under Section 107 of the BNSS; and (v) independent banking restrictions arising from KYC/AML/fraud-risk considerations. The terminology used in communications to banks shall correspond to the legal nature of the action actually intended.

52. The concerned banks operating within the State of Rajasthan shall also be informed of this judgment and the General Circular and shall designate appropriate Nodal/Grievance Officers for prompt co-ordination with investigating agencies. Nothing herein shall prevent any bank from complying with a valid order passed by a competent Court or from taking independent action mandated by law or RBI directions.

53. This Court is further of the considered view that effective implementation of the aforesaid safeguards would require appropriate sensitisation and training of the officials of the banking institutions, particularly those dealing with cyber-fraud complaints, account freezing, lien marking and CFCFRMS/NCRP-related matters. Accordingly, the Reserve Bank of India is directed to issue an appropriate General Circular/Advisory to all scheduled banks and other regulated banking entities, requiring them to conduct periodical training and sensitisation programmes for their concerned officials in co-ordination with the Cyber Crime Authorities/Cyber Crime Wing of the State. Such training shall, inter alia, acquaint the concerned bank officials with the nature and modus operandi of cyber financial crimes; the circumstances warranting a transaction-specific hold, lien or other appropriate

restriction; the distinction between placing a hold/lien upon a disputed amount and freezing the entire bank account; the statutory and procedural requirements applicable to seizure or attachment of funds; the serious civil and financial consequences of indiscriminate freezing of bank accounts; the applicable provisions of the CFCFRMS/NCRP and the Standard Operating Procedure (SOP) dated 02.01.2026 and the procedure and prescribed timelines for processing and redressing grievances raised by account holders against such restrictions. The training shall also emphasise that bank officials are required to exercise due diligence and communicate with the concerned Investigating Agency wherever the nature or extent of the restraint is unclear, so that an investigative request relating to a particular transaction or amount is not mechanically converted into a blanket debit freeze of the entire account. The Reserve Bank of India shall also require the concerned banks to maintain an appropriate internal mechanism for periodic review of such restraints and for ensuring prompt compliance with lawful directions for removal of lien/freeze upon cessation of the investigative necessity. These directions are intended to ensure that the banking system acts as an effective partner in combating cyber-crime while simultaneously safeguarding innocent account holders from avoidable, arbitrary or disproportionate financial hardship.

54. It is clarified that these directions are not intended to interfere with a bona fide investigation or to require disclosure of sensitive information where such disclosure would prejudice the investigation or is prohibited by law. The object is only to ensure that the extraordinary financial consequences of freezing a

citizen's bank account are imposed on the basis of objective material, under lawful authority, for a legitimate investigative purpose and only to the extent reasonably necessary.

55. In view of the foregoing discussion and directions, all these writ petitions are disposed of with the aforesaid general directions. The concerned respondents-banks and Investigating Officers shall undertake a review of the respective restraints imposed upon the petitioners' bank accounts and take consequential action in accordance with the principles laid down herein and the applicable statutory provisions/SOP.

56. In cases where the only basis for the continued restraint is a transaction-specific cyber complaint and the disputed amount is identifiable, the concerned bank shall, subject to lawful directions of the competent authority/Court, confine the restraint to such disputed amount and permit operation of the remaining undisputed balance.

57. In cases where the concerned Investigating Officer has already concluded that the petitioner's account or funds are not required for investigation, necessary communication for removal of the restraint shall be issued to the bank forthwith. Where the account has been frozen pursuant to the CFCFRMS mechanism, the grievance shall also be processed in accordance with Clause 10 of the SOP without requiring the petitioner to undertake unnecessary proceedings before multiple authorities.

58. The aforesaid directions shall operate as general directions for all similarly situated cases concerning freezing, debit-freezing, lien marking, holding or seizure of bank accounts in cyber financial crime investigations within the State of Rajasthan

and shall not be confined merely to the petitioners before this Court. They shall, however, remain subject to any contrary order passed by a competent Court in an individual case on the basis of its particular facts.

59. The Director General of Police, Rajasthan and the competent Officer of the Cyber Crime Wing as well as Reserve Bank of India shall submit a compliance report before the Registrar General of this Court within eight weeks from today indicating that the Circular has been issued and circulated to all concerned officers. The report shall also indicate the mechanism put in place for supervisory review of prolonged bank-account freezes.

60. This Court is also of the view that faithful compliance with the aforesaid directions would strengthen public confidence in the banking system and digital modes of financial transactions. While effective measures against cyber fraud are essential, protection of bona fide account holders from arbitrary or disproportionate restrictions is equally necessary. A fair, transparent and time-bound mechanism for freezing and defreezing accounts would, therefore, not only safeguard legitimate property rights but also reinforce citizens' faith in digital transactions and the formal banking system.

61. Registrar (Judicial) is directed to forthwith send copies of this judgment to the Director General of Police, Rajasthan; DIG, Cyber Crimes, Rajasthan and to Regional Office of Reserve Bank of India in Jaipur (Rajasthan) for necessary information and compliance.

62. With the aforesaid observations and directions, all the writ petitions stand disposed of.

63. Pending applications, if any, also stand disposed of.

64. Office is directed to place a copy of this judgment on record of each writ petition for record.

(ANAND SHARMA),J

MANOJ NARWANI